# 153 Beedi Warkers CHAITRA 6, 1898 (SAKA). Beedi Workers Welfarz Cass Bill, Welfarz Cass Bill,

Clauses 2 to 12 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAGHUNATHA REDDY: beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

#### 13.68 hrs.

MOTION RE. SUSPENSION OF PRO-VISO TO RULE 66 IN RELATION TO BEEDI WORKERS WELFARE CESS BILL AND BEEDI WORKERS WEL-FARE FUND BILL.

MR. DEPUTY-SPEAKER: Motion to suspend proviso to Rule 66.

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to move:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Beedi Workers Welfare Cess Bill, 1976 and the Beedi Workers Welfare Fund Bill, 1976."

MR. DEPUTY-SPEAKER: Can you explain why do you want the proviso to this rule to be suspended?

SHRI RAGHUNATHA REDDY:
Both these Bills would constitute a
common subject. Therefore, when the
hon, Members speak, one cannot make
a speech separating these two Bills.
That is why it would be useful if both
the Bills are taken up together.

MR. DEPUTY-SPEAKER: That is no good excuse at all. I will help you.

When one Bill is dependent on another, unless the first Bill is passed and assented to by the President, the second Bill cannot be taken up. Now, you want both the Bills to be taken up together. That is why you want the suspension of the rule. I half suspected that you did not know the reason. That is why I wanted you to explain why you want this rule to be suspended.

The question is:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Beedi Workers Welfare Cess Bill, 1976 and the Beedi Workers Welfare Fund Bill, 1976".

The motion was adopted.

13.10 hrs.

BEEDI WORKERS WELFARE CESS BILL

AND

BEEDI WORKERS WELFARE FUND BILL

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir, 1 beg to move:\*

"That the Bill to provide for the levy and collection, by way of cess, a duty of excise on tobacco issued for the manufacture of beedi, be taken into consideration."; and

"That the Bill to provide for the financing of measures to promote the welfare of persons engaged in beedl establishments, be taken into consideration."

The conditions of work prevailing in the beedi industry had been criticised by the Royal Commission on Labour

<sup>\*</sup>Moved with the recommendation of the President.

(Shri Raghunatha Reddy.)

(1931) and the Labour Investigation Committee (1944). The Royal Commission on Labour had, inter alia, observed:

"The making of the beedi (the indigenous cigarette) is an industry widely spread over the country. It is partly carried on in the home, but mainly in workshops in the bigger cities and towns. Every type of building is used (but small workshops preponderate and it is here that the graver problems mainly arise. Many of these places are small sirless boxes, often without any windows, where the workers are crowded so thickly on the ground that there is barely room to squeeze letween them. Others are dark semibasements with damp mud floors unsuitable for manufacturing processes, particularly in an industry where workers sit or squat on the floor throughout the working day Sanitary conveniences and adequate arrangements for removal of refuses are generally absent."

The Labour Investigation Committee (Rege Committee, 1944) also has observed more or less on similar lines

The studies made by the Committee on Labour Welfare and the observations of the National Commission on Labour, five years ago, indicate that there have been no significant changes in the conditions of work, and the living conditions of the workers engaged in this industry. The labour enactments like the Factories Act, 1948, failed to improve the lot of the majority of workers; the Minimum Wages Act was not being effectively enforced and the employer was progressively finding ways and means to evade or bypass the provisions of the Act Realising the inadequacy of the existing Acts. Government had brought into being the Beedi and Cigar Workers (Conditions of Employment) Act, 1966 which, inter alia, does prescribe some measures to improve the working conditions of the workers employed in beedi factories, such as, cleanliness, wentilation, first-aid, canteens, etc. The Act' also prescribes . working hours and weekly holidays.

When the Act was enforced, it was not welcomed by the employers who field writ petitions on one ground or the other challenging the validity of the Act. The constitutional validity of the Act has been upheld recently but the Act has a limited coverage, in as much as it seeks to give protection to the beedi and cigar workers in industrial premises only. In so far as the field of labour welfare is concerned, the Act does not provide for medical, educational, recreational facilities, etc. which in the case of other sweated industries like coal, iron ore, dolomite and limestone, are heing financed through the welfare funds especially constituted for workers these industries The rationale for the constitution of a similar fund workers (and their families) engaged in beedi making industry, needs no further emphasis.

In order to provide welfare measures for the persons employed in the Beedi Establishments, it is proposed to a Welfare Fund For this establish purpose, it is proposed to levy, as a cess, a duty of excise on so much of the tobacco as is issued to any person from a warehouse for any purpose in connection with the manufacture of beed: The rate of duty of excise will be at such rate not exceeding one rupee per kilogram on such tobacco as the Central Government, may, from time to time, fix. The duty of excise to be levied shall be in addition to any cess or duty leviable on tobacco under any other law for the time being in force.

The duty of excise levied on the tobacco under the provisions of the Beedi Workers Welfare Cess Bill, 1976 after deducting the cost of collection will be credited to the proposed Beedi Workers Welfare Fund.

The Fund is intended to supplement and not to supplant the efforts of the employers or the State Governments to ameliorate the living conditions of the Workers engaged in the beedi establishments and their dependents. The Beedi industry is mainly concen-

trated in the States of Andhra Pradesh, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal, It provides for employment to a very large number of unorganised labour, most of whom belong to Scheduled Castes and Scheduled Tribes and other backward Communities. It has been found that their living and working conditions are not at all satisfactory. According to latest available figures there are about ten lakh workers engaged in the beedi industry and among these only 26,000 workers were engaged in factories registered under the Factories Act, 1948.

Beedi Workers Welfare Cess Bill.

Fund Bill

The intention in creating a Welfare Fund for the beedi workers is to provide them and their dependents, benefits similar to those now provided to the workers of coal, mica, iron ore and limestone and dolomite mines and their dependents. According to the cost estimates which have been worked out, the provisions of such facilities would necessitate the imposition for the present of a cess of 25p. per kilogram of tobacco used in the manufacture of beedies. The duty levied at this rate is expected to yield about Rs. 1.82 crores per annum. The proceeds thus collected will be predited to the Consolidated Fund of India and thereafter transferred to a Fund to be called the Beedi Workers Welfare Fund. The average welfare expenditure per head would come to Rs. 20/per annum. Though this figure is very meagre, it may be possible to help the provision of basic amenities; more so when they are organised on a community basis.

The fund will be administered in consultation with tripartite Advisory Committees which, to begin with, will be set up in each of the principal beedi manufacturing States. Besides the employers and workers, it is our intention to associate State Governments also in the functioning of the Committees. If necessary, there may be an Advisory Committee for two more of the beedi manufacturing States. The Central Government may also set up a tripartite Central Advisory Committee to coordinate the activities of the State Advisory Committees and to ensure their effective functioning. I am confident that cooperation will be coming from the State Governments concerned by way of free technical advice and help in the construction of the buildings for the proposed organisation, as in the case of similar sister organisations in coal, mica, iron ore and limestone and dolomite mines. This will help to reduce our administrative expenditure.

As the Fund will be centrally administered it will be possible as in the case of the coal, mica, iron ore and limestone and dolomite mines to set up certain centralised facilities like medical aid, hospitals, dispenaries, water supply schemes, housing colonies etc., and prescribed uniform standards for other welfare measures like the Multipurpose Institutes to provide for the workers engaged in the manufacture of beedi and their dependents suitable recreational and cultural facilities.

I do not think there is anything else in the two Bills which require specified comments. As the House will see, the mafter is urgent and I am keen that the two Bills are put on the Statute Book as early as possible. I will be extremely grateful to the Hon. Members if they take into consideration the various provisions of the Bill and approve the Bills.

MR. DEPUTY-SPEAKER: Motions moved:

"That the Bill to provide for the levy and collection, by way of cess, a duty of excise on tobacco issued for the manufacture of beedli, be taken into consideration."

"That the Bill to provide for the financing of measures to promote the welfare of persons engaged in beedi

Fund Bill

[Mr. Deputy-Speaker]

establishments, be taken into consideration."

SHRI A. K. GOPALAN (Palghat): This is a Bill for the welfare of the beedi workers. So, I certainly welcome the Bill. I am moving some amendments also; perhaps, you have forgotten, Mr. Deputy-Speaker; there are some amendments....

MR. DEPUTY-SPEAKER: These amendments will come only when the Clauses are taken up for consideration. There is no amendment for the 'consideration' motion.

SHRI A. K. GOPALAN: As far as the welfare fund for the beedi workers is concerned, nobody will object to it; everybody will welcome it. But I have to ask the hon. Minister as to what happened to the Beedi and Cigar Workers (Conditions of Employment) Act. 1966. This was enacted by the Parliament in 1966, but it has not so far been implemented. There are more welfare measures for the beedi workers in that Act than under this legislation. I will give you the details. A non-official Bill was brought by me in Parliament in 1965, and when that was being discussed, the then Labour Minister told me that Government would bring a comprehensive Bill. It was brought in 1966; though it did not contain all the measures that I had proposed in my non-official Bill, it was a Bill giving at least some relief as far as the beedi workers were concerned. Ten years have passed, but that Act has not yet been implemented in any of the States. People will have belief in legislations then. Now, they have come with a Bill saying that they are constituting a welfare fund for beedi workers. First, you implement the legislation passed in 1966 where fixed, where minimum wages were maternity and other benefits were there, as far as the beedi workers were concerned-for both men and women. Many women are also engaged in the beedi industry. I want to know from the Minister—perhaps, he was not here in 1966—as to what has happened to this Act. Will he enquire whether any State has implemented that Act? People will laugh at this Bill which he has brought now, because they will say that the 1966 Act is already there but has not been implemented, there but has not been implemented, there bills also will come, but nothing wilk be implemented. They will have no belief in the Assembly or Parliament....

MR. DEPUTY-SPEAKER: Are these Bills—the one you referred to and this Bill—identical?

SHRI A. K. GOPALAN: The Bill was more comprehensive dealing with the beedi workers, their conditions of employment and so on, asked for that in the Reference Library but I could not get a copy of that. There, the minimum wages were fixed up; the other conditions were also there. Now, what I want to point out is this. You have now come with a Bill for the welfare of beedi workers. The Bill that was brought in 1966 was called Beedi and Cigar Workers (Conditions of Employment) Bill. At that time 'beedi and cigar' were there, but now 'cigar' has been forgotten. In that 1966 Bill, the minimum wages were fixed and some other benefits were also given to the workers. This Bill also is a welfare measure; they are creating a welfare fund and they have said that such and such a thing will be done for the welfare of the beedi workers. If it is for the welfare of the beedi workers, then implement first the 1966 legislation, ask the State Governments to implement that. That at least was 'beedi and cigar'. Now 'cigar' omitted. My point is this: beedi and cigar go together. Those who smoke will say that Beedi and Cigars are like brothers and sisters, but here cigar has been forgotten. I want only to remind the Minister that if the cess to be levied is really intended for the welfare of the workers, is there any clause

in this Bill whereby a penalty will be imposed on those who do not give the cess. While talking about the minimum wages, the Minister said yesterday that there must be organization and there must be struggle, but where there is organization and struggle. I want to remind him what happens and he knows that. Whenever they fight for minimum wages, not the minimum wages are given, but they will be put inside the jail. It is not that there is no organisation or there is no struggle.

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I move my amendment that cigar must be added.

MR. DEPUTY-SPEAKER: You have your arrendment when we take up clause by clause consideration.

SHRI A. K. GOPALAN: My next question is, what is the guarantee that this Bill will be implemented and what will the Central Government do if it is not implemented by the States. Secondly, what about the old Bill, where more amenities were given to the Beedi workers. Please tell us. in how many States it has been implemented. It has not been implemented in any of the States. In Kerala, there is a Government sponsored cooperative society, where minimum wage is given, but not the other amenities. The Bill was passed ten years ago for giving certain amenities and improving the conditions of the Beedi workers but that has not been implemented. Now comes another Welfare Cess Bill for the Beedi workers and we are asked to support it. We will certainly support it. Not only did we support the earlier Bill, we brought a nonofficial Bill bringing it to the notice of the Government that ten lakhs of Beedi workers, as the Minister himself knows, were poorly paid and that they should be given some relief. Though the Bill was passed, yet it was not implemented Even the minimum wages fixed then must be revised now. The minimum wages fixed then do not correspond to the living standard today. Even that minimum wages and other conditions concerning the Beedi workers. lady workers and others have not been implemented. I have pointed that out many times in the Parliament.

Beedi Workers

Welfare Cess Bill, Fund Bill

While supporting this Bill, what I have to say is, that there is no use passing a legislation which will not be implemented. There will be no respect for the Assembly or the Parliament in case a legislation is passed and then thrown in the waste paper basket without making any attempt to see that it is implemented. The State Gov. ernments must be told that the owners of the Beedi factories must be punished if they fail to comply with the requirements of the Bill. What happens is that if the workers ask for minimum wages, they are beaten and put to the jail, but as far as the owner is concerned, he is not proceeded against. He does not obey the law He can go on merrily with it and you can do nothing about it. But, if the worker fights for the implementation of this Act, then it is not implemented. There are so many instances I want to show. Only the other day, two months back, in Kerala, when the Bidi workers took out a peaceful demonstration to press that this must be implemented about their wages, they were lathicharged.

So, the question is: while welcoming this Bill, I want to remind the Minister that this law also should not be thrown into the waste-paper basket and he must first see that the other Act which gives more benefits to the workers is implemented and action is taken to implement it and also see that as far as this Bill is concerned, everybody pays the cess without fail. register should be opened. It is there in my amendment and I will talk about it when it is taken up. That must be done and it must be seen that at least this cess and the welfare fund go to [Shri A. K. Gopalan]

the benefit of the worker. That is what I have to say. Saying this, I welcome this Bill.

की राम सिंह भाई (इंदौर) · उपाध्यक्ष महोदय, में इस जिल का हृदय से समर्थन करना चाहना हूं भीर कुछ मुझाव भी देना चाहना हूं।

पह्नी बात तो यह है कि इस बिल पर अमल के बारे में यह कहा गया है कि इसे भिन्न-भिन्न क्षेत्रों में भिन्न-भिन्न तिथियों को लागू किया जायेगा यह गनत है। सारे प्रान्तों में इपको एक साथ लागू करना चाहिये, नहीं तो इपका परिणाम बहुत खराब होगा। जहां भी आप उप-कर लगायें में, वहां से कारखाने वाले, भागकर दूबरे प्रदेश में जेले जावें में, जहां पर कि वह बिन लागू नहीं हें भा, और वहां पर वह अन्ता वीडी का काम-धन्धा मुद्ध कर दें में। क्यों कि ये कारखाने जेवी होते हैं।

मेरे प्रदेश में बीडी वर्कर कम-मे-फ्य 4 लाख से कम नहीं हैं। ग्रापने सारे देश में जो 10 लाख के मांकड़े बताये हैं, यह तो लख मिनतों के मांकार पर हैं, लेकिन यह बहुत कम हैं। यह काम घर पर बहुत ज्यादा होता है। महिलाऐं पता, तम्बाकू और डोरा घर पर ले जानी हैं मीर वह बरों पर काम करती हैं। उनके पित भी दिन में चाहे कहीं काम करते हों लेकिन मने काम से छूउने के बाद बें भी घरों पर यह काम करते है। मैं समझ श हूं कि 20 लाख श्रमिकों ने कम यह काम नहीं करते हैं। जुड़ां जिलको देखों वह स्कीम इं बन बना हुमा है, मुंह में बीड़ी लवाबे खुंमां उड़ाते हुए। भापके ये भांकड़े सही नहीं हैं क्योंकि मांधे से ज्यादा वह काम घरों पर होता है।

मैं यह निवेदन करना चाहता हूं कि जहां पर भी भाषने उप-कर लगावा वे लोग वहां से काम बन्द कर के भानी पोटली लेकर, जो दावा जी जैसे लोग हैं कुछ माय में नहीं रखते हैं, Fund Bill सीवे इसरे प्रदेश में चुत जाते हैं। जैसे मदाश बुबबुपी बनाकर अपना काम मुक्त कर देश है, उसी तरह से बै लोग भी ग्रन्ना कारोबार

शरू कर देते हैं।

Beedi Workers

Welfare Cess Bill.

भारे मुनरान से बीडी बाने वाले कार-खानेदार, कोई छोटा भाई कोई खोटा भाई कोई मोटा भाई, कोई बोछा भाई, के ई कवरा भाई, मब मेरे प्रदेश में नाकर बैठे हुए हैं, क्रांकि वहां कोई कानून नहीं था। मैं निबंदन करना चाहता हूं कि इनमें भाषका कुछ बिगड़ने बाला नहीं है, बलिक श्रधि मिलने वाला ही हैं, श्राप

एक साय मारे भारत में से लागुकी जिये।

दूनरो बान यह है कि ग्रापने 1966 में बीड़ी निगार मर्हर्म एवट बनाया, लेकिन उन एक्ट का मभी तक सभी प्रदेगों ने पालन नहीं किया है। मुझे अच्छं नग्ह से यह जान हैं कि माननेय मंत्री जी ने इस सम्बन्ध में बहुत मेहतत की है, उनके तिये प्रदेशों के अप मंत्रियों की बैठक भी बुलाई है, उनसे बारवार कहा भी है, उनके प्रान्तों की में तारीफ-करना हं। लेकिन जिम नग्ह प्रदेश के कलेक्टर लोग मंत्रियों की बात नहीं मानते हैं, शायद उमी नग्ह प्रदेश के मंत्री केन्द्र की बात नहीं मानते होंगे ? क्या कारण है कि मंत्री महोदय के इनने प्रयत्न भीर आग्रह के बावजूद, श्रमिकों के प्रति उन की इननी महानुमति होने के बाबजूद उप पर ग्रमल नहीं हो रहा है। "उल्धाचीर को तवान को डांटे" वासी बात हो रही है।

वीड़ी सिगार वर्कनं एक्ट, 1966 में बना या उनमें भी फैक्टरीन एक्ट की बातों को रखा गया है। बीड़ी निगार वर्कनं के काम को भी फैक्टरी के समान माना गया है। उस में कारखाने की व्याख्या की गई है भीर यह बनाया गया है कि वहां हवा, स्वच्छना पीने के वानी, शोषालव, भीर कैन्टीन मादि का इन्तजाम होना चाहिए।

वे कारखाने गुचरात से दूसरे प्रदेशीं भी माये और उन को शहरों के नजदी के डाला नया। ज्ब एक्ट लागू दुआ, ती वे कारखाने शहरों के पार से आग कर देहातों में चले गये ताकि वहा पर यह कानन लाग म हो सके। मालिक लोग वर्कर्ज को तम्बाक पत्ते श्रीर डोरा देते हैं। उन्हें ऐसी अपवस्था करते की क्या भावश्यकता । उम एक्ट मे यह भी कहा गया, है कि रिजेक्ट बीडी कितनी मानी जायेगी यह बान दोनो पक्ष बैठ कर शामन की महायता सै तय करे। माधारणत दोनो पक्षामे यह तय हमा है कि वहर्ज जो बीडी बना कर भाषेगे. उम में से रिजेक्ट बीडी 5 पट्सेट से ज्वादा मही मानी । सकती है। लेकिन मत्री महोदय के पाम बार-बार यह शिकायत छाई है कि 20 परसेट में कम बीडी रिजेक्ट नहीं की आती है। बीडी बनाने का काम पीम-रेट पर होता है अर्थात एक हरार बीडी का इतना पैसा कम देने हैं। उप म से 20 परसेट रिजेबट करतने का ग्रर्थ यह है कि उन लागो रा 20 परमेर बनन ना ऐषे नी कम हो गया। ता फिर ग्रापका पेसेट ग्राफ केजेन कानन क्षागया?

हाप्राार श्री टा। वे साथी बान तोल प्रीर माल में मारते है। मानतीय सदस्य यहा ता बडी बडी बाने करते हैं लेकिन वह प्रपन साथिया का का नड़ी समझाते हैं? बह यहा मेरे साथी है। अगर मैं कोई खणब नाम करता ह, तो बह मुझे समझा कर मना कर मकते हैं प्रीर अगर वह कोई खणब नाम करते है तो मैं उन्हें कहता ह कि बह ऐसा न करे। कम से बम बह ग्राने साथिया को समझाये तो सही कि उन्हें ऐसा शोषण नहीं करना चाहिए।

पहले उपकर एक किलो पण 25 पैसे लगता थां, लेकिन अब उस को एक रुखा प्रति किलो आप करने जा रहे हैं। इन तरह 1,82

लाख रुपये साल में एकति। किये कायेगे । ये तो सरकार के झावडे है। लेकिन सरकार बीडी का काम करने वालों की सख्या दस लाख कहती है और हम मानते है कि उन की सख्या बीस लाख है, क्योंकि ग्राधा नाम घरो में होता है। इम हिसाब में यह राशि 4 करोड रुखे की होगी। इन बिल मे यह बान क्यो हाली गई है वि बैलकपा के लिए इक्ट़ ठी की गई राणि में में पानी का इन्त ज्ञाम होगा, स्वच्छना काइन्तजाम होगा। कहने का मतलब यह है कि भाममान से गिरे भार खजर पर उलझ गए। वह तो पल्ले ही कुछ नही पडा। तो यह गलत है। जानून के अनुपार जो बीडी मालिको से नराना हो, वह उन से कराइए और शहरा के भ्रन्दर, देशती के अन्दर जा ये कारखाने है ये ऐमे नहीं है जो जगला या पहाडों में हो जैस खटाने होती हैं। इस्लिये जा गाव के बच्चों के लिए गाव के रहने वालों से लिए जो दवा दारू का इन्त नम हागा वह उन के लिए भी दोगा। गाव के बच्चों के जिए जो पढाई का इन्ताम हागा वह इसी लिए भी होगा क्या कि वे गावो में ही रहते है या शहरों में ही रहते हैं। इनके कार है। एमा ब्राईम लाग बयो नही करते है। जब इम बीडी उद्योग को भाग फैक्टी जैसा मानत है कारखाने जैसा मानते है ता इन के कार जा धाप की ई० एम० ग्राई० की या जना है वह लाग होनी चाहिए। जहा दम वर्कर नाम वरते है वहा ग्राप इप का लाग कर**ते है** प्रेन के कर लाग करते हैं छशाई के करर लाग करते है तो ई० एय० भाई० के भन्दर उन को भी क्वर करना चाहिए भीर ई० एस० आई० ने अन्दर पन का यवर करेगे तो उन को धौर भी बेनिफिट पिलेशा।

वेलफेयर की रकम आप इक्टी वरिए। इस को और ज्यादा वडाइए। एक रुपये के बजाए दो रुपए प्रति तिलो कीजिए। बीडी पीने वालीं को थोडी नक्लीफ हीगी क्योंकि बनिए तो उन से वसूल कर ही लेगे। वे बडे

## [भी राम सिंह भाई]

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चत्र होते हैं। नेकिन भ्रापकी जो यह राशि इक्ट ठी होती है इस मे जो बीडी वर्क से ह उन के रहने के लिए मकान बनाइए। सब से बड़ी परेशानी देहात और शहरों के अन्दर रहने की है। तो वह उन के रहने के मकान हों और इस प्रकार के हों कि बीडी का काम जो करता है भीर इम योजना के अन्तर्गत आता है वह उम मकान में रहे, ब्राप उसके ऊपर कुछ किराया रख दीजिए, लेकिन जब वह रिटायर हो तो बह मकान उस की मालिकी का दो जाना चाहिए। यह अगर आप करते है तो आप की सारे देश में तारीफ होती। लेकिन ग्राप ने तो यह ठहराया कि वह बेलफेयर की रकम ग्रायगी हम के यान करे. अगर मेठ जी करते होगे तो उन कारखाने वालों को दे देंगे। यह गलत बात है।

मेरा यह कहना है कि सरकार का इरादा ग्रच्छा है, कल्याणकारी इरादा है. इम में कोई शक नही है। लेकिन इस हाथ से उम हाथ दे वाली बात नहीं होनी चाहिए। श्राप की योजना होनी चाहिए। श्राप उमके लिए स्टाफ रखिए। हमे कोई एतराज नही है। डागा जी ने गलत बात नहीं कि स्टाफ वाल खा जाते है। ग्रगर स्टाफ वाले खा जाते है तो ग्राप ससद में चन कर किम लिए ग्राते है ? माप का क्या कोई फर्ज नहीं है। हमारे यहा अगर कोई ऐसा करे तो हम तो उम का गला दबा दे..... (क्यवधान).... पालिया-मेंट हमारे बारे में तय करेगी कि हम ने भ्रच्छा किया या बरा किया। तो बनियों के प्रति इतनी सहानभति भाव को क्यों है ? रखा जायगा तो इतने लोगों को एम्प्लायमेट मिलेगा। हमारे इतने पढे लिखे लोग है. उन को काम मिलेगा । हमारा काम केवल उत्पादन का ही नहीं है, एम्प्लायमेट ा भी है। हमारा काम केवल उत्पादन बढाना ही नहीं है। उत्पात बढ़ाश्रो, रोजगार बढाम्रो भौर लिबिंग स्टैंड बढायो । मेरा निवेदन है कि जो बिल लाया गया है यह बहुत धच्छा है।
मत्री महोदय बहुत परिश्रम कर रहे हैं। लेकिन
उन को दण्डीमार लोग ठग रहे हैं, उन से बे
सावधान रहें भीर इम का पूरा पालन करें।

थी इसहाक सम्भली (भ्रमरोहा) १ उपाध्यक्ष महोदय. बीडी वालों को राहत देने के लिए जो बिल पेश किया गया है उस के लिए लेबर मिनिस्टर साहब को मैं मुबारक-बाद देता हं। लेकिन मैं यह कहने के लिए मजबर हं जैसा कि मझसे पहले बोलने वालों ने कहा कि दम साल पहले जो बिल श्राया था उम में यह वादा किया था कि एक बाम्प्रीहेंसिव बिल लाया जायगा.वह ग्रभी तक नहीं ग्राया, इस बीच में जब जब रघनाथ रेडडी माहव लेबर मिनिस्टर रहे तो प्रार्गेनाइजेशन के नमाइन्दों को लेकर हम उन्से मिलते रहे और हम को यही जबाब दिया गया कि बीडी वर्क में के बारे में एक काम्प्रीहेसिव बिल लाने का इरादा है। जिस में कि उनकी परेशानियां दूर हों। बार बार लेबर मिनिस्टर के साथ हमने बात की। लेकिन दुख की बात है कि दम माल गुजर जाने के बाद भी वह काम्प्रीहेमिव विल नही भ्राया। बहुरहाल जितना भी स्राया है स्रौर जो चीज भी ग्राई है वह अच्छी है। मगर जो तरीके उसमें ग्रहित्यार किए गए है मै नहीं समझ सकता कि उससे यह बिल कैसे कामगाब किया सकता জা बीडी 1966 का जो सिगार वर्कर्स ऐक्ट है उममे एक बहुत बडी खामी यहा मे यह रख दी गई है कि उसका इम्प्लीमटेशन स्टेट्स के हाथ मे रहेगा। स्टेटस के हाथ में इम्प्लीमेंटेशन क्यो दे दिया गया? ग्रगर हिन्द्रस्तान की ज्यादातर स्टेटस में बीडी बनती है तो नयों न सेन्टर से ही उसका इम्प्ली-मेन्टेशन किया जाए। जिस तरह से प्राविडेन्ट फंड का एक सेन्ट्रल ऐक्ट बना है उसी तरह से बीड़ी ऐक्ट में भी स्टेट्न पर उसका इम्प्लीमेन्टेशन न छोड़ करके यहीं सेन्टर से क्यों नही किया गया? ऐसा न होने से नतीजा यह हुआ है कि ज्यादातर स्टट्स ने उसका इम्प्लीमेन्ट-शन नहीं किया है। यू० पी० में उसका इम्प्लीमेंटेशन किया गया लेकिन कितनी बार बीडी वर्कर्स के जेल जाने के बाद बहु हो पाया। मेरी कास्टीटुएन्सी, धमरोहा मे बीडी वर्कर्स का एक वडा सेन्टर है, वहा के वर्कर्स ने क्तिनी वार जहो जहद की जल गए ग्रीर बाद नही इम्प्लीमेटेशन किया गया। उसमें भी हुआ यह कि स्टट मिनिस्ट्री ने डिस्ट्रिक्ट मैजिस्ट्रेट के झिंखनयार में दे दिया है। जैसी कि कहावत है भ्राममान से गिरे, खज्र म ग्रटके। ग्रब डिस्ट्रिक्ट मैजिस्ट्रेट की मर्जी पर है, वह चाहे तो अप्रयने जिले के सेन्टर म लागू करें ग्रीर न चाहे तो न लागु करे।

श्राप तो जानते ही हैं कि बीडी लाबी कोई मजबूत नहीं है। क्यो नहीं मध्य प्रदेश में इसका इस्प्ली-मेन्टेशन हुआ? नाम लेने से क्या फायदा है, श्राप जानते ही है भाई परमानन्द पटेल, जो वहा पर चीफ मिनिस्ट्री के उम्मीदवार थे वह वहां के सबसे बडे बीडी फैक्ट्री श्रोनर थे? इतनी मजबूत लाबी का इन्सान होते हुए क्या वह वहा पर उसका इस्प्लीमेटेशन होने देगा? नतीजा यह हुआ कि यू० पी० में इस्प्लीमेन्टेशन हुआ लेकिन मध्य प्रदेश में आज तक नहीं हुआ।

इसके साम साम देश में केलफेयर कंड बहुत जरुरी है लेकिन केलफेयर फंड

नम्बर दो की चीज है, पहली चीज है की सर्टेन्टी ग्रीर उनका उनके काम एम्प्लायमेन्ट । भाई रामसिष्ठ सिर्फ इशारा किया लेकिन में खुलकर कहना चाहता हुं बीडी वर्क से की वेजेज स्टेट वाई स्टेट कुछ भी मुकरेर की जाए ! होता क्या है कि यु० पी० में बीडी ऐंड सिगार एक्ट लागू विया गया , मजदुरी मुकर्रर की गई लेकिन मध्य प्रदेश में लागू नहीं हुआ। वहा पर आज गरीबी ज्यादा है। ग्रीर जैमा कि ग्रापने कहा बीडी इडस्ट्री एक शिफ्टिंग इडस्ट्री है, क्तिने ही यू० पी० के बीडी मालिको ने ग्रपना काम मध्य प्रदेश में शिफ्ट कर दिया। मध्य प्रदेश में कुछ लाग जेल गए, कुछ लोगो ने भ्रान्दोलन किया । जहो जहद की तो एक नीमरी ग्रीर गरीव स्टेट साथ में मिली हुई उड़ीसा है वहा पर मध्य प्रदेश ना काम शिपट हो गर्गा। नतीजा यह हुन्ना कि वह ऐक्ट जिसके जिए वर्कर्स को गहुत मिलनी चाहिए थी उसके बजाए वह वर्कर्स के भ्रतएम्प्लायमेन्ट वा एक सबब बन गया। मै चाहगा मिनिस्टर माहब इस चीज के बारे म गार करे। ग्रगर काम ही नहीं रहेगा, एम्प्लायमेट ही नही रहेगा तो फिर द्याप विस चीज का वेलफोयर वरेगे<sup>?</sup> भ्रगर यह इडम्ट्री ही दूमरी जगह शिपट हो जाएगी तो श्राप करेगे वेलफेयर पेज पर भ्राप देखें बीडी वर्कर्स वेलफेयर फण्ड-इसमे वेलफेयर मे शामिल की गई है-धाप को ताज्जुब होगा-

"The provision and improvement of water supplies and facilities for washing".

मैं इस बक्त यू० पी० के बारे में जिम्मे-दारों से कह सकता हूं - जहां जहां [श्री इसहान सम्मती]

बान्चेक खुलती है, जहां पांच प्रावसी बठ कर इस काम को करते हैं, वहा कारखानेदार इतनी मदद करता है कि ,पीने का पानी स्व देते हैं। लेकिन झब क्या होया, वह प्रपनी जेब से पीने का पानी भी क्यों प्रोवाइड करेगा यह काम भी वेसकेयर फण्ड से होगा।

श्री मूल चन्द डागा (पाली) प्रव वे कूलर प्रीवाइड करेंगे।

श्री इसहाक सम्भक्ती रहागा साहब, विनये जो कूलर प्रोवाइड करते है हम जानले है। इसमे कहा गया हैं कि एजूकशनल फैसिलिटीज प्रोवाइड की जाएगी। मैं इस बात को मान लेता, अगर इसमें नाइट स्कूल या एडल्ट एजूकेशन के लिए कहा गया होता। एजूकेशनल फैसिलिटिज प्रोवाइड करना स्मूनिसिपल कमेटीज या डिस्ट्रिक्ट बोर्डंस का काम हैं, क्या इस फण्ड से डिस्ट्रिक्ट बोर्डंस का काम हैं, क्या इस फण्ड से डिस्ट्रिक्ट बोर्डंस का काम हैं, क्या इस फण्ड से डिस्ट्रिक्ट बोर्डंस का काम हैं, क्या इस फण्ड से डिस्ट्रिक्ट बोर्डंस का काम हैं, क्या इस फण्ड से डिस्ट्रिक्ट बोर्डंस का काम हैं, क्या इस फण्ड से डिस्ट्रिक्ट बोर्डंस का काम हैं, क्या इस फण्ड से डिस्ट्रिक्ट बोर्डंस का मयुनिसिपल्टी की मदद की जाएगी, कौन सी एजूकेशनल फैसिलिटी आप प्रोवाइड करेंगे, इसको साफ कर देना चाहिए था, इसको नान-सेन्स क्यो बना रखा है।

डिण्टी स्पीकर साहब, मैं एक खास बात की तरफ मिनिस्टर साहब की सबज्बह दिलाना चाहता हूं। यू॰ पी॰ और बिहार के बारे में तो मैं जिम्मेवारी के साथ कह सकता हूं, दूसरी स्टेड्स के बारे में मेरी इतनी स्टडी नहीं हैं — हुमारे बीड़ी वर्क्स 50 फीसदी से ज्यादा, बिक्क 75 फीसदी डी॰ बी॰ से स्कर कर रहे हैं। क्योंकि उनको मिहायत ही स्म्बी जग्रह पर बैठाया जाता है, सम्बाकू का गर्म हर दक्त उन के जिस्स में पहुंचता रहता है — चाहे प्रमरोहा हो,

कल्लीज हो, इलाहाबाद हो या कोई और जगह हो। ज्यादातर यह काम लेडीज वा लडिकयां करती हैं। जैसा भाई रामसिह ने कहा बीडी बनाने के काम में बारीक ग्रंगुलियों की जरूरत पडती है, जितनी बारीक मंगुलियां होंगी, उतनी बढियां बीडी बनेगी, इस लिए यह काम ज्यादा-तर ग्रीरतों के हाथ में हैं, भीर वे ही टी बी के मर्ज में ज्यादा मुबतला हैं, जिसका ग्रसर उनके बच्चों पर पडता है. भाई बहुनों पर पडता हैं, जो भी उस घर में रहते हैं सब पर पक्ता हैं। हम पहले भी भापसे रिक्वेस्ट करते रहे हैं, टी॰ बी॰ के लिए इस बिल मे जरूर प्रावीजन करना चाहिए बा. भ्राप कहते कि जहां बीडी सेटर्स हैं, वहा पर जो ग्रस्पताल हैं उन में हम टी॰ बी॰ वार्ड खोलेंगे। लेकिन द्याप ने तो इसको जैनरल छोड दिया है। जैनरल होने की वजह से ऐसा भी हो सकता है कि कुछ चीजें इस फण्ड से लाकर वहां रख देगें कुछ खाने पीने की सब्सिडाइज रेट्स पर चीज महिया कर देगे और कह देगे कि ये हैल्थ बनाने वाली चीजे है। इससे मक्सद पूरा नही होगा।

इसलिए मेरी आप से दरहास्त है इस बेलफेयर के काम में जो ऐसी चीजे दी गई हैं, जो स्टेट सरकार की जिम्मेदारी है, लोकल बाडीज की जिम्मेदारी है या जो ट्रैडीसन्टल कारखानेदार प्रव तक करते आए हैं, मेह्र्य्वानी करके जनको इनमें से निकालिए, बरना इसका फायदा मजदूरा को नदी होदा, इतना तो उसे पहले ही मिल रहा था, इसमें प्राप क्या करेगे।

सब्बे पहली चीज उसज एम्पलायमेंट की सर्टेन्टी होनी चाहिए, उसको पक्की

एव्यलायमेन्ट वीजिए, बेलफेंबर ती नम्बर को पर शाला है। मैं बेलफेकर को पूरी हारह से सपोर्ट करता हं, सेरे कहने का यह अतलब नहीं है कि वेलफेयर जरूरी नहीं है, वह निहायत जरूरी है, लेकिन को हुमारा पिछला तजुर्बा है--बाप उद्यपर कौर कीजिए-यह क्रिफ्टंग इम्बस्ट्री है। पिछली दफा भ्राप का कानून सब बूबों ने प्रपने यहा लागु नहीं किया जिस की वजह से यह इण्डस्ट्री एक सूबे से दूसरे सूत्रे में शिषट होती चनी गई। मेरे यहां एक सेन्टर में, जैसा रामसिंह भाई ने कहा बीडी का इस्तेमाल तो बढ़ा, लेकिन मेरे यहा उसका बनना कुछ कम हुआ और दूसरी जगह शिफ्ट होने लगी बैसे पहुंचती तो खशी होती। लेकिन इक कवदूर का गला काट कर के और दूसरे की गरीबी से फायदा उठा कर के फैक्ट्री मोनर ने वहा उस को पहुंचाया। तो इसी तरह ग्रदेशा है कि यह वेलफेयर फंड ग्रगर एक स्टेट में हुआ और दूसरी में नहीं हमा तो नतीजा यह होगा कि उस स्टेट की बीड़ी महगी होगी भौर दूसरी जगह वह इडस्ट्री शिफ्ट होगी जिससे भ्रन्ऐमपलायमेंट फैलेगा । इसलिए मेहरबानी करके इन चीजों पर तवज्जह दें।

इन भीवज्रवेशन्स के साथ में इस विल को सपोर्ट करता हूं।

[ بشری استمال سمیطی ( امروهه): ایادههایمی مهردیده ۳ بهری والون کو رابعت دیلت کیلگی جو بال پیمی کیلا گیا چی امرید، لگے طیبور ملسالی

ملحب کو میں مہارکیات دیتا ھیں۔ لهكن مهن يه كهلے كے لگے معبور عرن جهسا که مجهے پیلے بوللے والوں نے کیا که دس سال پہلے جو بل آیا تها اسمیں یه رمده گها تها که ایک کامهری هیلسو بل الها جالیکا ، ود ایمی تک نهیں آیا -اس بيبي مهن جب جب رگهوناته ريتي صاحب ليبر ماستار رهے تو آرگدئزیشن ہے نمائندوں کو لهکو هم اس سے ملتے رہے اور ہم کو یہی جواب دیا گیا که بهری ورگرز کے باری میں ایک کامیری هیلسو بل لائے کا ارادہ ھے جس میں که ان کی پریشانیاں دور هوں - بار بار لهبر منسائر کے ساتھ ھم نے بات کی - لیکن دکھ کی بات ہے که دس سال گزر جانے کے بعد بھی ولا كاميري هيئسو بل تيهن آيا -بہرحال جتنا بھی آیا ہے اور جو چيز بهي آئي هے وہ اچهي هے-مكر جو طريقے اس ميں اختيار گئے کئے ہیں میں نہیں سبو سکٹا که اس ہے یه بل کیسے كامهاب كيا جا سكتا هـ - سنة 1966 كا جو بيوي اينت سكار وركوز ايكمت ھے اسبیں ایک بہت ہوں عامی یہاں سے یہ رکھ دی گئی ہے کہ اس کا امهلی مینٹیشن سٹیٹس کے هاتو مهن رهها - سالهانس کے هال هين أميلي سينظوهي كيون عية

Beedi Workers Welfare Cess Bill, Fund Bill

پردیمی میں آ سا امیلی میلایشی موالیشی موا ا نام لینے سے کیا فائدہ ہے، آپ جائٹے می هیں بھائی پرمائلد پائیل، جو وهان پر چیف منسازی کے امیدوار نمیے وہ وهان کے سب سے بڑے بیڑی فیکٹری اونر تمے - آتلی مضبوط لابی کا انسان هوتے هوئے کیا وہ وهان پر اس کا امیلیملاتیشی هوئے دیکا ؟ نمیدی میں نمیدیشیش هوئے دیکا ؟ امیلیملاتیشن هوا که یو - پی میں امیلیملاتیشن هوا لیکن مدهیت پردیش میں آج تک نہیں هوا -

اسکے ساتھ ساتھ دیش میں ويلفهر فلد بهت شروري هے - لهكن ويلفهر قلق نعبر دو کی چهڙ هے، المهى چيز هے انکے کام کی سريتنتي اور انا ایمهالملت - بهائی رام سلکه نے صرف اشارہ کیا لیکن میں لکھکر کہنا چاہتا ہوں، بہری ورکوز کی ويجز ستهت بائي ستهت كچه بهي مقرر کی جائیں، موتا کیا ہے که يو - پي مين بين أيلد ساد أيكت الكو كها كهاه مؤدوري مقرر كى كُنُى ليكن مدههة پرديش سين للکو نہیں ہوا - وہاں پر آم غریبی زیادہ هے - اور جهسا که آپ نے کہا بپری اندستری ایک هنتنگ اندستری ہے، کتلے می یو - ہی کے بہری مالکوں نے اینا کام مدھیم پردیھی میں شنب کر دیا۔مدھیہ پردیش میں کچھ لوک جیل گئے، کچھ

[شرى أمحاق سبهلن] کها - اگر هندوستان کی زیاده تر سُعیتس میں بیری بنتی ہے تو کیوں نه سیلٹر سے هی اسکا امیلی مینتیش کیا جائے۔ جس طرے سے پراویڈیلٹ فلڈ کا ایک سنترل ایکت بنا هے اسی طرح سے بیتی ایکت میں بھی سٹیٹس پر اسكا اميلي ميلتيشن نه چهور كركے یہیں سینٹر سے کیوں نہیں گیا گیا۔ ایسا نه هونے سے نتهجه یه ھوا ھے کہ زیادہ تر سٹیٹس نے اسکا امهلیملٹرشن نہیں کھا ہے - ہو-پی-میں اسا امیلی ملتیشن کیا گیا ليكن كتنى هي بار بيري وركورز کے جیل جانے کے بعد وہ ہو پایا-میری کانستی تیونسی ، امروهه مین بيرى وركرز كا ايك بوا سيلام م وهاں کے ورکرز نے کتنی باو جدوجهد كي جيل كئے اور اسكے بعد کہهں امیلی مینتیشی کیا گیا-اسبیں بھی ہوا یہ که اسٹیت منستری نے ڈسٹرکٹ مجستریت کے اختیار میں دے دیا ہے - جیسی که کهاوت هے آسیان سے گرے ، کهجور میں اتکے - اب تسترکت مجستریت کی مرضی پر هے، وہ چاھے تو ایے ضلع کے سینا ر میں اگو کرے اور ته جاهے تونہ لکو کرے۔ آپ توجائتے ھی ھیں که یہری لابی کوئی کم مفهوط تهين هے - کهين تهين جه 🕏

لوگوں نے اندولی گہاہ جدوجید کی تو ایک ترسری اور بهی مریب سالها ساته مین ملی دوئی أزیسه هے وهاں پر مده په پردیش کا کم شنت هو کها - تاریجه یه هوا که ولا أيكمك جمسكم ذريعه وركرز كو راحت ملني چاهيئے تربي امکے بنجائے ولا ورکرز کے اس ایمیلائمامت کا ایک سهب بن کها - مين چاهون کا منستر صاحب اس چیز کے بارے مين فور كرين - اگر كام هي نهين رهے کا؛ أيسرالأسامت هي نهوس رهيكا تو پهر آپ کس چيز کا ريلنيو کرینکے - اگر یہ اندستری می دوسری جکه شفت هو حائیکی تو آپ کس چیز کا ویلمیر کریس گے -

پیم ۲ پر آپ دیکھیں۔ بھڑی ورکرز ویلفیر فاقہ اسموں ویلنھو میں کیا چیریں شامل کی گئی ھھں۔ آپ کو تعجب ہوکا۔

'The provision and improvement of water supplies and facilities for washing".

صیں اس وقت ہو۔ پی۔ کے بارے میں ذمت داری سے که مکتا ہوں ہے جہاں جہاں ' برانچوز کیلئی میں ، جہاں پرانچوز کیلئی اس کام کو کرتے میں ، وماں کارخات دار اللی مدد کرتا کے که پہلے کا باتی رکھ دیکا ہے۔ لیکی اللہ کہا

شرق استحاق سميهلي : 5|كا صاهب ، بنئے جو کولر پرو ائد کرتے هين ۽ هم جانتي هين - اسمين کيا كها هے كم ايجوكيشال فيساتهز پروائد کی جائے گی - میں اس یات که مان لیتا، اگر اس میں نائت اسكول يا اذلت الجوكيشن کے لئے کہا گیا ہوتا۔ ایجوکیشن فهسلهتز درورائق كرنا ميونسها كمهتاة یا دسترکمی بوردز کا کام هے - کیا اس فلق سے تسترکت بورڈ یا مهونساتی کی مدد کی جائیگی، كرن سى ايجوكيسلل فيساتمي آپ ہرووائد کویں کے ، اسکو صاف کو دينا جاهبُ تها - اسكو نان سينس کیوں بنا رکھا ہے ؟

تیتی سپیکر صاحب به بین ایک خاص بات کی طرف منستر صاحب کی ترجه دانا چاهتا هوں - یو - پی ارز بهار کے بارے میں تو میں دوسری ستیتس کے بارے میں میری اتنی ستیتی نہیں ہے - همارے بیوی ورکرز 50 نیصنی سے زیادہ بیا

Welfare Cess Bill, Fund Bill

کر دیں کے اور کہہ دینکے که یہ «ملتم بقائے والی جیزیں ھیں – المکن ایے سے مقصد پورا نہیں ھوگا۔

اسلئے مہری آپ سے درخواست

ھے - اس ویلفیر کے کام میں جو
ایسی چھوڑیں دبی گئی ھیں - جو
اسٹھت سرکار کی ذمہ داری ہے یا
فوگل باقیز کی ذمہ داری ہے یا
کوتے آئے ھیں، مہربانی کر کے انکر
کرتے آئے ھیں، مہربانی کر کے انکر
مزدوروں کو نہیں ھوگا، اللا تو ایے
یہلے ھی مل رھا تیا ، اس میں
تی کیا کریائے -

سب بیر پہلی چیز اسکو المیداللہ کی سریکٹی ھوئی چاھئے، اسکو یکی ایسپائسات دیجیئے، ویلنیو تو نسبو دو پو آتا ہے۔ میں ویلنیو کو پورس طرح سے سپورت کرتا ھوں میرے کہنے کا یہ مطلب نہیں ہے کو ویلنیون فروری ہے، لیکنی جو ھمارا پھیلا تجربہ ہے۔ آپ اس پر غور کیجیئے۔ تجربہ ہے ۔ آپ اس پر غور کیجیئے۔ حقیقات المتسابق ہے۔ پھیلی خوب کی جیسکی وجہ ناتی کی جسکی وجہ الی بیاں لیک راہوں کیا جسکی وجہ میں ہوئی بیاں لیک راہوں کیا جسکی وجہ میں ہوئی بیاں لیک راہوں کیا جسکی وجہ میں ہوئی بیاں کی راہوں کیا جسکی وجہ میں ہوئی جونی بیان گئی۔

[شری احتماق سبهلی] 75 فیمنی - ٹی ہی - سے سفر کو رهے هيں - كهونكة ألكو تهايمت هي کلدی جکه پر بیتهایا جاتا هے، تمهاکو کا گرده هر وقت انکے جسم مهن پهنچتا رهتا هے - جامے امروهه هو يا قلوم هو ۽ الهه ياد هو يا كوئي أور جائد هو - زياده تريد كام لهذيز یا لوکیاں کوتی هیں جیسا بھائی رام سلکھ نے کہا۔ بیوی بنانے کے کام میں باریک انگلیوں کی ضرورت پوتی ہے ، جتنی باریک انگلیاں ھونکی ۽ اُتلی يوھيا يہوی يلے گی أس لگے یہ کام زیادہ تر عورتوں کے هاته میں ہے، اور رهی ٿي - بي کے مرش میں زیادہ مبتلا ھیں ہ جسکا اثر انگے بدھوں پر پوتا ھے، بہائی بہلوں پر پوتا ہے ، جو بھی ا*س* گهر میں رہتے ھیں سب پر پوتا ھے - ھم پہلے بھی آپ سے رکویست کرتے رہے هیں، تی - ہی۔ کے لئے اس بل میں ضرور پراریوں کرال چاھئے تھاء آپ کہتے کہ جہاں بهوی سیفٹرز هیں، رهان پر جو مسيعال ميں ان ميں هم تي۔ ہی بورة کیولیلگے - لیکن آپ نے تو استو جلول چهرو ديا هـ - جلول هوئے کی وجه سے ایسا بھی هو سکتا هر که کچه جهزين اس افاد سے اکر رهای رکه دیس کیه کچه کهاند پهلی کی جہویں سبدائیزہ بیسے پر سہیا

مهورے یہاں لیک سیفار میں، جیسا رام سنکو بہائی نے کہا بہوی کا استعمال تو بوهاه لهکن مهرے یہاں اسکا بننا کمھے کم هوا اور دوسوی چکپه شنت هرئے لکی - ریسے پهلچتی تو خوش هوتی - لیکن ایک مؤدور کا گلا کات کر کے اور دوسرے کی فریبی ہے فائیدہ اُٹیا کر کے فیکالی اونو نے وہاں اسکو پہلچایا۔ تو اسی طرح اندیشه هے که یه ويلنهر فلد اگر ايك ستيت مهن هوا اور دوسری میں نہیں هوا تو نتهجه یه هوا که اس سانیت کی بهوى مهلكي هوكي ارد دوسري جكهه وہ انڈسٹری شنگ ہو گی جس سے ان ایمدائملت بهیایکا - اسلئے مهرباتی کرکے ان چھڑوں پر توجه دیں -

ان آبزرویھلۂ کے ساتھ میں ا*س* بل کو سپورٹ کر<sup>ی</sup>ا ھوں - ]

श्री मूल जन्य कागा (पाली) : डिप्टी स्पीकर साहब, प्राप सारे कानूनो को पढ कर आते हैं, यह मुझे मालूम है । मैं फिर कहना बाहता हू कि यह तो एक कानून लिखा हुआ पडा या उसी की यह एक नकल है। 10 लाख रुप्या सालावा एक एडवाइबरी कमेटी होगी । उस के केमबर कौन होगे अभी तक मेरी समझ मे कही आया । और मेम्बर्स के लिये ब्या कार्बिक कम्या तक काम करेसा, क्या इन्हें डी० ए०, डी॰ इ०, और अलाउन्थेड दिये

जायेंगे ग्रीर कौल उस का चैमरमैंव होगा? यह स्टेट ऐडवाइजरी बौडी क्या काम करेगी, भीर जो निर्णय लेगी वह किस पर वाइंडिंग होगा?

स्टेट ऐडवाइजरी कमेटी जो धापने बनाई है, क्लाज (5) मेदिया हुन्ना है:

"Every advisory committee shall consist of such number of persons as may be prescribed..... Provided that each advisory committee shall include equal number of ........ persons representing the government, employers and the persons engaged in beedi works ..."

इसका मतलब यह हुआ कि आप के आधे मेम्बर होंगे सरकार के, भौर भाधे मेम्बरों में से कुछ मेम्बर तो चाहे मजदूरों के हों ग्रीर चाहे कुछ ऐम्पालयर्स के हो। इस की बाबत भाप ने लिखा है कि एक चेयरमैन होगा। कौन चेयरमैन होगा कमेटी का? मरकार नियुक्त करेगी। इस मे क्या होगा कि स्टेट ऐडवाइजरी कमेटी के साथ एक सेन्ट्रल ऐडवाइजरी कमेटी होगी भीर सेन्ट्रल ऐडवाइजरी कमेटी भ्रपनी सिफारिशे सेन्ट्रल गवर्नमेट को देगी। तो स्टेट ऐडवाइजरी कमेटी के फक्शन्स, सेन्टल ऐडवाइजरी कमेटी के फंक्शन्स धीर उन फक्शन्स को कैरी घाउट करने के लिये कुछ ग्रधिकारी होगे, जैमे वैलफेयर ऐडिमिनि-स्ट्रेटर, वैलफैयर कमिश्नर, इस्पेक्टर्स भीर भ्रन्य ग्रधिकारी । क्या बाते सोचेंगै, कौन कौन सी बातों पर निर्णय लेगे । मैं समझता हु कि जो समझदार आर्ह्द ए० एस० श्रधिकारी होगा वह इस कमेटी का मेम्बर नही बनना चाहुँगा। यह छोटी छोटी कमेटियां होगी श्रीर जैसे नगरपालिका भीर म्युनिसिपल बोर्ड मे बिना पढे लिख लोग काम कर लेते हैं वहां कोई टैक्नीकल **धा**दमी की जरूरत नहीं होती, ऐसे

## श्री मूल चन्द डागा]

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ही यहा भी हो सकता था । लेकिन यहां आपने बैलफेयर कमिश्नर, बैलफेयर ऐंड-मिनिस्टेटर भीर इस्पेक्टमं रखे है। भीर इस कमेटी में कीन जाते है अग्रेर वह कमेटी किम बात का निर्णय लेगी? सफाई ब्रादि के बारे में निर्णय लेगी। जैसा भ्रमी माननीय इसहाक सम्भली ने कहा था कि जहा तक बीडी वर्कम का तात्लक है वह ज्यादातर म्युनिसिपल एरियाज मे है, म्यनिमिपैलिटीज के अन्दर रहते हैं और स्यनिविपैलिटी सेनिटेशन मादि की सारी मुविधाये प्रदान करती है। फिर समझ मे नहीं धाता कि यह कमेटी क्या फैमिलिटीज देगी ? वहा गवनंमेट का खद का सरकारी ग्रम्पताल होता है जहा हर भ्रादमी स्वाम्थ्य सबधी सुविधायें प्राप्त कर सकता है। तो ग्राप फिर क्या फैसिलिटीज देशे ?

Provision of improved water supply.
यह इन्तजाम कोन वरेंगे। ये बडे बडे लोग ही करेंगे।

Provision and improvement of educational facilities श्रीर उन लोगा को मिना कर यह खर्च करने के लिए जा एडवाइजरी कमेटी वनाई हैं, उम के लिए जो मैंने पूछा है, उम का उत्तर मती जी देगे। उम उत्तर म मती जी यह बनाने की कृता बरे कि किनना पैमा मेम्बर के टी० ए० श्रीर डी० ए० में होगा श्रीर किनना दूमरी चीजो पर होगा। इम के बारे में हम सभी कछ पना नहीं है।

#### 14.00 bra.

फिर मैं आप से यह आर्ज करू कि वहा पर जो नगर पालिकाए हैं, पचायते हैं, म्यूनि-सिपल बोर्ड्स हैं वे काम नहीं करेगी और सब काम आप स्पेशल तौरपर करेगे। इस के अलावा आप ने जो पहले एक्ट पास किया हुआ है जिस का नाम है Beedi and Cigar Workers Act of 1966

Fund Bill

उस के सेक्झंग 15, 16 को द्याप देखिये सेक्शन 15 में यह लिखा हुद्या है:

Every industry will provide first-aid facilities, water facility, etc.

इन सारे, सेक्शन्स में आप बनाए कि ऐसा एक भी आदमी है जिस का चालान किया गया हो और जिस को सजा हुई हो। 1966 से ले कर आज तक के 10 साल के आकड़ें मेहरवानी कर के आप पेश की जिए।

एक बात श्रीर है। श्राप में कहा है कि यह एक इडिपेडेट एक्ट है लेकिन डेफी-नीशन्स के लिए श्रापने लिखा है कि you go to the Beedi and Cigar Workers

क्यो नहीं ग्राप डेफीनीशन्स भी इसी एक्ट में देदेने । टेफीनीशन्स के लिए वीटी एण्ड सिगार यर्रम एक्ट को देखना होगा ।

श्राप ने एक मेन्टल एडवाइजरी कमेटी बनादी है। इस व ग्रलावा एडवाइजरी कमेटी बनाई है और विमन्तर भी होगा। मैजानना चाहना ह कि इन के क्या फक्शन्म होंगे। इस में श्राई० ए० एस० श्राफिसर, जो सब कुछ जानने वाला होता है, ही विभिन्नर होगा । वह क्या काम करेगा। यह आपका करोडों रुपये का फड होगा । इमलिए मेहरबानी कर के आप बोडी वर्कर्स के लिए मकान बनाइए या उन को मकान बनाने के लिए लोन लीजिए या कोई भौर दूसरी वडी स्कीम लाइए, जिस से उन का कुछ फ़ायदा हो। अभी भाई राम सिंह ने एक नई बात कह दी कि इस से इम्पलाय-मेट मिलेगा भीर एम्पलायमेट भ्रपोर्ष्नी-टीपा बढ़ेगी । झाप स्पॉ उन लीगों को बराब करने हैं। वे बीडी पीनी सीख जाएंने।

Beedi Workers 18
Welfare Cess Bill,
Fund Bill

धाप के धाई० ए० एस० में नये नये नौजवान धक्रसर धाते हैं। उन में से धगर धाप कुछ लोगों को वैल्फेयर किमश्नर बनाईगे तो वे बीड़ी पीना सीखेंगे। उन को धाप क्या काम दे रहे हैं? यह नो एक छोटा सा काम है। इसलिए मैं माननीय रचुनाथ रेड्डी जी से प्रामंना करूंगा कि वे इस पर पूरी तरह से विचार करें।

हम जो भ्राज यह कानून पास कर रहे हैं उस के बारे में रेडियों पर श्रा जाएगा भौर भववारों मे या जाएगा कि मजदूरों के हितों के लिए बहुत अच्छा कानून पास किया गया है । उन के लिए पानी की व्यवस्था हो जाएगी श्रीर दूसरी चीजें हो जाएंगी श्रीर यह कहा जाएगा कि डिटी स्पीकर साहब की श्रष्ट्यक्षता में यह कानून पास हुआ है। बड़ी खुणी की बात है लेकिन इसका परपज क्या होगा । क्या हम दो करोड़ रुपये के भाय खिलवाड़ नहीं कर रहे हैं ? इस क पाम हो जाने के बाद मालिकों को छुट मिलेगी, नगरपालिकाश्रों को छूट मिलेगी, जिला परियदों को छूट मिलेगी भीर पचायन समितियों को छूट मिलेगी कि वे कोई नाम इस बारे में न करे। मेरा कहना यह है कि मारा पैमा आप ठोम काम के निए लगाइए।

माज क्या होता है कि प्रख्वार मंगाते हैं, मैं ने देखा है क्योंकि मै मेम्बर रहा हूं, तो वह अफनरों के घर चला जाता है और वहां पर जन की बीबी बच्चे उस को पढ़ते हैं। जब वह खराब हो जाता है तब बह मजदूरों के पढ़ते के लिए भाता है। इसी तरह से चंदा मामा और दूसरी जो मैगजीन होती हैं वे पहने अफ़नरों के घरों में चली जाती हैं भीर जब वे खराब हो जाती हैं तो महीने दो महीने बाद वर्कर्स के रीडिंग हिम में चली आती हैं। आफ़िसर्स के पास कोई काम नहीं होता है और वेइसी में लगे रहते हैं।

इस के बाद मैं यह जानना चाहता है कि डिसेन्ट्रेलाइनेशन के बाद स्टेट एडवाइजरी बोर्ड की स्टेट लेविल पर कब मीटिंग होगी? इम के बाद सेन्ट्रल एडवाइजरी कमेटी क्या करेगी। उस में भी को-ग्राफ्टेड मेम्बर का सिलमिला होगा । मैं तो ऐसा समझता हं कि यह प्रोमीजर जो ब्रालमारी में रखा हुआ था, उस को मेकेटरी माहब ने ला कर ग्लादिया है ग्रीर कह दिया है कि यह प्रोमीजर लागु होगा के अन्दर वैल्फेयर का बिल अभी हम न किया है। वे मण्डंस तो जंगल में होंगी मौर यह जहर में होंगी लेकिन कानून वही होगा । जो शहर में काम करने वाले हैं उन के लिए भी वही कानून लागु होगा ग्रीर जो जंगल में काम करने वाल हैं उन के लिए भी वही कानून लागु होगा । जो इस देश मैं काम कर रहा है, उस के लिए यह कानून है। जो हमारे जहरों में काम करता है भिपैल एरिया में काम करता है उस के लिए यह कानुन है। यह पैसे के बारे में श्राप बिल्कुल ठोक कर रहे हैं कि उनकी बेल्फेयर के लिए पैगा है। लेकिन मै कहना ं कि इ० एम० ग्राई० के ग्रन्दर ग्राप देखिए। इ० एम० ग्राई० बनने के बाद भी म्राज मजदूरो को दत्राइयां नही मिलतीं। इ० एम० भ्राई० बनने के बाद पैसा खर्च हो गया लेकिन उन के लिए दवाए नहीं है। म्राप उन्हें मेन्ट्रल्ली पूल कर के रखिये। म्राप उनको कन्सोलिडेट कर के रखिये, छोटी छोटी जगह बांट कर के उन से लाभ नही होगा । इस से म्रापका एडमिनिस्ट्रेटिव खर्चा बढ़ जाएगा। कल इन्होंने जैसा कहा, मैं कहता हूं कि ऐसी नौकरी करने से [श्री मूल चन्द डागा]

धादमी की शक्ति नष्ट होती है। ऐसी जो नौकरी करता है, उसकी शक्ति नष्ट होती है। ऐसी नौकरी नहीं करनी चाहिए।

रोजा देशवांडे भीमती (बम्बई सच्य) : 軒 इस बिल को तो समेटं करती हुं लेकिन जों कुछ बातें हमारे श्री इसहाक सम्भली साहब ने कही हैं, मैं उनसे सहमत हूं ? यह तो बात नहीं है कि भापने फ्रण्ड एक बेल्फ्रेयर के बारे में दे दिया ग्रीर बस हो गया। यह विचार तो ऊंचा है लेकिन धाचार भी उसी तरह का होना चाहिए। क्या हम यह फ़ण्ड बना करके यह सह-लियत दे रहे हैं कि मालिकों को उनकी सब जिम्मेदारी से छुट्टी मिल जाए? पानी तक का इन्तजाम हम इस फ़ण्ड में कर रहे है। स्या मजदूरों को पानी देने की. लेट्रीन देने की उनकी जिम्मेदारी नहीं है ? ये मब प्रोविजन्म करके, ऐमा करके बीड़ी का जो एक्ट ग्राप ला रहे है. वह सजदूरों के नाम से ग्राप इन पालिकों की मदद करना चाहते है। माप साफ़ कह दीजिए कि माप मालिकों के लिए भीर पैसे का इन्तजाम रहे हैं। क्या उनको अभी कम मनाफ़ा हो रहा है जो बह कम्पलमन किया जाए<sup>?</sup> ध्राप यह फ़ण्ड करके इन चीजों को किस लिए शामिल करने जारहे हैं।

पहली बात ऐसी है कि लास्ट वजट
में आपने एक काम करके रखा है।
बांड बीडी का जो प्रोडक्शन है, उसके
ऊपर आपने टेक्स लगा दिया है। इससे
कारखाने वाले कहेंगे कि हम बीड़ी
के लिए बाड नाम नहीं लगाते है।
कारखानों को छुट्टी कर दो और प्राईबेट लोग
कांट्रेक्ट करके उत्पादन करो। कारखाने

दिन व दिन कम होते जाएंगे कौर बीड़ी बनाने के काम कांट्रेक्टर के पास कले जाएंगे। घरों में बीड़ी बनेगी। कारकानों में नहीं बनेगी। जब बीड़ियां कारकाने में बनेगी नहीं तो फ़ैक्टरी एक्ट वगैरह बगैरह सब बंद हो जाएंगे। माप बह फंग्ड करके क्या करने जा रहे हैं। क्यां माप चाहते हैं कि बीडियां घर में क्यों।

Beedi Workets

Welfare Cess Bill.

Fund Bill

घरों में बीडियां कैमे बनती हैं। ग्रीरतें बैठ करके बीडियां बनाती हैं। उनके बच्चे तम्बाक में लडखडाते रहते हैं वे बच्चे टी० वी० लेकर पैदा होते हैं। जनम के बाद भी टी० बी० में ही बड़े होते है क्या इन बच्चों के लिए भ्रापने कुछ इन्तजाम किया है? मैं तो कहती हं कि प्रापने कुछ नही किया इन बच्चों के लिए। वे बडे होकर हिन्द्स्तान की प्रजा बनेगे। उनकी देखभाल करने के लिए स्पेसिफिकल्ली ट्रेस गांव गांव में बनाए जाए । क्या इन बच्चों की देखभाल करने की जरूरत नहीं है। बड़ी प्रस्की जो मोशल ग्रारणनाइजेशम हैं. उनको म्राप बताइयें कि ये टेम चलाने की जिम्मेदारी माप पर है। इनकी जिम्मे-दारी इन सोशल ग्रारगनाइजशंस पर छोड़ दीजिए कि वे इन देसिज का इंतजाम करें। वे भ्रच्छी तरह मे इनका इन्तजाम कर सकती हैं।

ये श्रीन्तें घरों में काम करती हैं। अब घर में एक काट्रेक्टर तम्बाकू लाकर देता है, बनी हुई बीडियां ले जाता है। क्या ऐसा नहीं हो मकता है कि जिन गांवों मे श्रीडोमीनेन्टली श्रीरतें घरों में बीड़ियां बनाती हैं उनमें बेलक्षेयर की तैरक से एक बड़ा भारी हाल कंस्ट्रक्ट कर दिया जाए? इस हाल में जाकर बे श्रीरतें बीड़ियां बनाएं? जहाँ कहीं से या जी कोई कांट्रेक्टर बीड़ियां ले, वह वहाँ से 8 से 5 बजे तक बीड़ियां ले, वह वहाँ से 8 से 5 बजे तक बीड़ियां ले,

'बर में बीढ़ियां बनाई जाती हैं तो उनके वच्चों की सेहत पर तम्बाक् का बहुत ·बुरा मसर पड़ता है। इस वास्ते बच्चों भीर भौरतों को इस से छुटकारा मिल सके इसके लिए यह जरुरी है कि कोई हाल कंस्ट्रक्ट हो जाए भीर भाप मपनी तरफ से इसमें से कर दें तो ज्यादा भच्छा होगा। मालिक लोग करने वाले नहीं है, कांद्रेक्टर करने वाले नहीं है। घरों में बोडियां बनाई जाएंगी तो यही हाल रहेगा। बम्बई में हमने देखा है कि घरों में घौरतें बोडियां बनाती हैं. वहीं बच्चे रहते हैं, वहीं वे सोते हैं, सब कुछ बड़ां चलता है। ग्रापने ग्रगर इस तरह के काम नहीं किए स्रोर कह दिया कि फंड आपने बना दिया है तो यह नाम के वास्ते ही होगा। यजदूरों की देखमाल भ्राप करते हैं यह नाम नो भ्रापका हो जाएगा लेकिन असल में मजदूरों के पल्ले में कुछ नहीं प्राएगा । जजदूरों को वास्तव में कोई फायदा नहीं होगा। नालिक लोग इस नाम में या किसी दूमरे नाम में पैसा इकट्टा तो कर लंगे लेकिन खद कुछ खर्च करने वाले नहीं है।

एडवाइजरीं कमेटीज की म्रापने व्यवस्था की है। चाहे म्राप दस बना द या सी बना दें इससे म्रापको हो सकता है कि तसल्ली हो जाए कि हमने बहुत बड़ा काम किया है, टेट लेवन भीर सेंट्रल लेबल पर हमने कमेटियां बना दी हैं लेकिन म्रापको देखना चाहिए कि क्या ये कमेटियां इफ़ैक्टिवली काम भी कर रही हैं या नहीं कर रही हैं। ऐसी कमेटियां भ्राप बनाएं जो फ़ंक्शन करें। ऐसी कमेटियां भ्राप बनाएं जो फ़ंक्शन करें।

को कुछ मालम भी ही, जो जाकर देखों भीर चैक करें कि क्या हो रहा है. न्या वैलक्षेत्रर एक्टिविटीज हो रही हैं भीर इसमें भापको सोशल भागेंनाइजेशंस खास करके भागें भाइजेशंख का इनबाल्यमें ट करना चाहिए, उनका कोग्रोपेरेशन लेना चाहिए। भौरतें जो इस काम को करती हैं उनकी मेहन का भी स्थाल ग्रापको रखना चाहिए। दिन भर में भाधा लिटर दूध पीने को उनको जिले ताकि वे टी वो मे मुकाबला कर महें। इन तरह की चीनें ही रही हैं या नहीं हो रही हैं एडवाइजरी कमेटीज जाकर इनको देखें, न कि अफपरीं ने जो कुछ कह दिया भीर वे चाहे जो करते रहें स्रोर ये कमेटीज उनमें न जाएं। यहा मेम्बरों ने जो सुझाब दिए हैं उन पर ग्रापको मोच विचार करना चाहिए। बाद में एडबाइजरी कमेटीज जो श्राप एव्बाइट करें वे जो भी सुझाव ग्रापको दें ग्राप उनको इम्प्लेमेंट करे ग्रीर उनको इम्प्लेमेंट करने में भ्राप पर कोई कम्पलशन हो ऐमा भो कोई इतजाम भ्रापको इस एक्ट में करना चाहिए। ऐसा भापने किया तभी वास्तव में कोई लाभ मजदूरों का होगा। नहीं तो यह एक्ट भ्रापका किलाबों में रह जाएगा भीर इसका फ़ायदा सिर्फ थालिकों को ही यिलेगा।

Fund Bill

SHRI VAYALAR RAVI (Chirayinkil): Mr. Deputy-Speaker, Sir, I welcome the Bill moved by the hon. Minister.

I would like to quote one sentence from the Statement of Objects and Reasons of the Bill. It says: "Welfare measures to ameliorate the hving conditions of the labour employed in the beed establishments are net satisfactory." I am glad that the hon Minister is aware that their welfare conditions are not satisfacory. At the same time, I am afraid that the people who

[Shri Vayalar Ravi]

drafted this Bill do not know even the ABCD of this industry or the problem of the workers as such.

In Kerala there are 30,000 workers. There was one company which was closed down. The Kerala Government paid money. Then a cooperative was set up. They are facing tough competition in the beedi market. These 30,000 workers are facing unemployment because of lack of initiative from the Central Government because the Bill which you passed in 1966, you never cared to implement, even though you know, the condition of the workers is not satisfactory. In Kerala, they tried to implement it. I disagree with Mr. A. K. Gopalan that they are not trying to implement it. The Kerala Government has provided all the facilities that are mentioned in the Bill of So, Kerala is the only State which implemented it. In other States the condition of the workers is just like honded labour. I would request the hon. Minister to examine the whole matter. Then, Sir, coming to the bill. Clause 4 says that the purpose is:

"(a) to defray the cost of measures for the benefit of such persons directed towards .... "

Mr. Daga had quoted some clauses from the 1966 bill regarding water facilities. I am unable to understand what is meant by this. You have constituted a fund. For the purpose of utilizing this fund, you must know the conditions of the workers, the area of their working and the needs of those areas. You cannot adopt a pigeonhole approach to the problem. You are now enabling the ployers to shirk the responsibi-Hty imposed on them under the bill passed in 1966. You are now passing it on to the advisory committee. The employers would say that because of the new bill, it was not their responsibility. The provision in the new bill in regard to the water supply is quite

vague. I am afraid that even the Minister would not be able to explain it. I fully agree with the hon. Members who had talked about provisions relating to health. Now about sanitation. The beedi workers are scattered. It is a cottage industry. Some peoplemay do it in their own houses. In some cases, there may be contractors. How can you provide medical facilities to 2 or 3 persons in an area? Again, how will this committee function? If you want to give medical facilities, I suggest that you implement the Act of 1966. The ESI should cover these people. The clause in the new bill is very vague. Now about the provision regarding malnutrition. The State committee will have to accept the recommendations coming from below. Who will recommend? What is the function of the advisory committee? Is it meant only for recommending housing loans or making water supply to certain houses or to supply nutritious food to the employees? What is the purpose and function of this Committee? It might help the employer since it takes away the responsibility given to him under the old Act. The functions of this advisory committee should be well defined. It should not be a committee merely to recommend housing loans, etc. Lastly, I urge upon the Minister to see that the 1966 Act is implemented and to take necessary steps to ensure that every State follows the provisions.

Beedi Workers

Welfare Cess Bill Fund Bill

SHRI K. MAYATHEVAR (Dindigul); I welcome the bill. On the face of it. the object is very fine. But when we go into the latent aspects, we become quite unhappy. We appreciate the merits of the bill. I am not a smoker. I am not for beedi-smokers; but I am for beedi-makers i.e. beedi employees. I am not for beedi-manufacturers We are for a welfare State. The welfare of the employees, including that of the beedi workers, is very essential and inevitable for ensuring the welfare of the country. As you all know, the beedi workers are suppressed from time immemorial. Their condition is not only very bad. But they are living in a very awkward situation for a long time. the Government Therefore. should redeem them from their awkward position. This Bill is just heating about the bush. It does not provide any real protection even to the bare requirements of the beedi employees and workers.

The method of collecting money for providing these benefits to the beedi workers is also a funny one. This fund is not flowing from the Consolidated Fund of the Government of India, or of the State Government. This money is going to be collected by way of a levy in the form of a cess from the persons who are purchasing a certain type of tobacco from the warehouses. It is a wonderful device or means of collecting money for the welfare of the workers The money collected in this way will not be sufficient or adequate to meet the multifarious requirements of the beedi workers. The amount collected in this way will be meagre, insufficient and inadequate. Therefore, Government should not only collect money through this cess but should provide more money from their own funds for providing facilities to the beedi workers There is a proverb in Tamil which talks of a person going to a shop and picking up a coconut, not paying for it, and then going to a temple on the opposite side and sacrificing that coconut to propitiate. the God. This Bill is more or less on the same pattern. You are collecting money by way of cess from the industry and then spending it on the workers. That is not sufficient. You have to provide more money from the Consolidated Fund for the welfare of these workers.

So far the Government were giving incentives only to the employers who belong to the capitalist group. Now

that they are thinking of giving some benefits for the workers, I plead for the supply of dress or uniforms to the workers, at least for the men workers, if not ladies. I am suggesting this because they come from the low income group. It is not that I am against the supply of dress to ladies, in fact, I have more sympathies for ladies. I was only suggesting that dress should be supplied. at least to men if not to all.

Beedi Workens

Fund Bill

Certain hon. Members have pleaded efficiently for adequate or sufficient compensation for those workers who are affected by TB or other incurable diseases. Since these workers become sick in view of the peculiar nature of the industry. provision should be made to protect such people and provide them some relief.

The workers engaged in the beedi industry do not fall within the four corness of the Industrial Disputes Act. or any other labour legislation. Nor do they come under the Factories Act. As a lawyer I can say that this Bill is beyond the reach of other laws passed by the Central and State Governments. My fear is that the beedi manufacturers, who belong to the capitalist group, would not be controlled by this legisla-Bill should be tion. Therefore, this within the jurisdiction of the State and Central laws, and all other labour laws.

Then I plead for minimum wages being fixed for the bidi workers. This has not been done so far. As Shri Vayalar Ravi and other learned Members have pointed out, this point is very important for protecting their interests. Government should take immediate steps to see that minimum wages are guaranteed and implemented.

equal wages for There should be men and women in the same industry for the same type of work. This .Bill is aboslutely silent on equal treatment [Shri K. Mayathevar]

for these people. I can say that article 14, equality before the law, has not been followed so far as bidi workers are concerned.

The benefits given to these people are not satisfactory, not clear. Everything is ambiguous, vague. Therefore, you must find out satisfactory and proper ways and means to contribute more funds to the bidi workers to safeguard their interests.

If these drawbacks, lacunae, defects and infirmities are cured, then the workers will be benefited.

SHRI CHAPALENDU BATTACHARYYA (Giridih): I certainly support
this Bill to provide for the financing of
measures to promote the welfare of
persons engaged in bidi establishments,
but some of the difficulties have
already been outlined by the previous
speakers.

Bidi workers. particularly those working on piece rates in their homes. do not come under the Mines Act, they are not covered by the provisions of the Factories Act or the Shops and Establishments Act. In fact, they have fallen between all these three stools. I have in mind similar workers in mica. numbering two lakhs of home splitters, who are not attracted by any of these laws. Their wage earnings are Rs. 1.50 to Rs. 3.50 per week. Market forces can never remedy their situation. So, the difficulty about these welfare measures is that in order that these workers are enabled to take advantage of the welfare measures, you have to fix their minimum wages. In bidi, some attempts have been made, but in mica home splitting there has been no attempt whatsoever. The problem has been shoved under the carpet.

MR. DEPUTY-SPEAKER: Misa is a different question. He has promised to look into it.

SHRI CHAPALENDU BHATTA-CHARYYA: There can be a haphazard form of welfare activity as against real welfare activity.

You had just now passed a Labour Welfare Fund Bill. I suggest that this thing should be done on the same lines. So, in this a similar approach has been made. For instance, the workers would be enabled to build their own houses. As far as the Beedi industry is concerned, particularly out of the welfare fund, the beedi workers may be enabled to start their co-operatives and manufacture beedis on their own. In almost all these places where there is one crop economy in forests, the advasis are living, they are living in utter misery. So, this welfare fund must be purposefully utilised so that these adivasi men and women, who pluck kendu leaves and enable the whole-salers to mint millions of rupees out of beedi business, may come up in their life. This amount should go for their welfare.

I request the Labour Minister to make a particular note of this aspect of the beedi manufacturing industry. We do not know the number of beedi workers all over India. There has been a displacement of beedi workers by the machines with which we are going to export machine made beedis.

The question of medical aid through ESI has already been touched upon by my friend Mr. Daga. The approach of the ESI is to supply six types of standard mixtures irrespective of the ailment. In this complex world, this mixture cannot take care of all the diseases. The diseases are partly occupational, high incidence of T.B. nutritional deficiency and partly environmental. The approach of the ESI to the health is, to say the least, most inadequate.

About education of the sons of the beedi workers, I would like to say that urgent steps should be taken so that they can be educated. Otherwise, they cannot dream about their education.

Fund Bill

Their sons and daughters can be educated with the help of stipend to become doctors and engineers.

Beedi Workers

Welfure Cass Bill.

Fund Bill

#### (Interruptions)

In coal industry, they have already done it. It is possible and it should be done. Unless education is spread to that level and they are pushed up, the workers cannot be enable to attain that quality of good life by the external effort of merely a welfare fund. This is started with a fan-face and you give a shape draw a budget through committees, but very soon, it loses momentum; it starts losing momentum. What should be a movement de-generates into a department and all the power equation of the high officials, the Deputy Welfare Commissioners, the Welfare Commissioners and the welfare Inspectors, it is just as good or as intra-union rivalry, So, bad as an such equations start playing their role. The primary objective of going out of welfare activities for the workers receds to the background.

I appeal to the Labour Minister to ensure that activities of all these welfare organisations, coal, mica, iron ore, manganese, dolomite and all the rest of them, should be orchestrated through guidelines so that these power equations do not obscure the major objective of bringing about a change in the far away places in the lives of millions and to that extent help in implementing the 20-point economic programme.

SHRI C. K. CHANDRAPPAN (Tellicherry). Mr. Deputy-Speaker, Sir, I think, the hon. Minister will also agree that although he has brought forward a well-intentioned Bill, it has been opposed by almost everybody. This is a very strange situation. It is because of lack of realism on the part of the Government to understand the problems of an industry like this and to bring forward Bills, one after another.

I agree with the hon. Members who spoke about the failure of the Government in implementing the Beedi and Cigar Workers (Conditions of Employment) Act, 1966. I think, there will not be any difference in regard to the fate of these Bills which we are discussing today. In my opinion, this happened not because the Government did not want to implement it but they refused to look into the problems of the Beedi industry. In this industry, according to Government's own statement, 1 million persons are employed, But there are 2-1/2 million people who are indirectly and partially employed in this industry. It happens because of certain peculiar featurers of this beedi industry. One-third of this industry is in the organised sector where factories are there and where factory labour legislations could be easily implemented. But the remaining twothirds of the industry is in the unorganised sector. It is, more or less, a cottage industry. How a welfare legislation for the workers in this industry will be seriously and sincetely implemented when they do not know even how many workers are there.

Now, there is an amendment for which a notice has been given by Mr. A. K. Gopalan. I do not know what will be the reaction of the Government. It says that there should be a register kept by the Government in every area where bidi industry is concentrated and there they should register names and other details of the workers. Then there can be at least some record about the number of workers who will be benefited by this welfare legislation. The Government does not know how many workers are there. They know how many workers are there in the factories but they do not know about the two-thirds of bidi workers who are working in cottages and all that.

The two-thirds of bidi workers are being supplied all tobacco and leaves by the contractors in their houses or (Shri C. K. Chandrappan)

places of work. There is no time-limit for doing work. When they feel that they should work, they work. It is reported that men and women work for 12 hours a day and that children are also largely employed in this industry. The Government does not know about it. They know if but they do not have the facts about it. This is a problem about which the Government should tell us how they are going to tackle it when they seriously think about implementing this welfare legislation.

regard to the Bidi and Cigar Workers (Conditions of Employment) Act, the failure to implement it, there are certain facts. There are certain Government things from which the should learn some lessons. What happened in Kerala? In Kerala, the Government wanted to implement the Act. They said, hereafter the employers should follow the rules. The employers said that they are not working in Kerala. That is what one of the big manufacturers of bids from Mysore State, Ganesh Boodi, said. They had big factories and I think, about 22,000 workers or something like that were working there. When the minimum wages were enforced, they bid goodbye to Kerala and shifted the industry to Karnataka where the working class movement is not so strong as it is in Kerala, where the bargaining capacity of the workers is less. The employers thought that they should go there because they could exploit the workers there The Kerala Government reorganized the industry on cooperative lines. I would like the hon, Minister to listen to what I am saying. If you are serious about implementing such legislations, you have to re-structure the industry on cooperative lines. That to my suggestion...

SHRI B. V. NAIK (Kanara): I am supporting your argument. For your information I may say that, in the State of Karnataka, organization of cooperatives for beedt workers is prohibited.

SHRI C. K. CHANDRAPPAN: That is a very good information you have given.

Beedi Workers'

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What I am saying is this. If you really want to implement your legislation, then you have re-structure the industry; there is no way-out; there is no short cut to socialism; you have to re-structure the industry on cooperative lines; then you will be able to run it, you will be able to fight the monopoly interests in this industry. That is our experience in Kerala and I am sure hat the Minister is aware of it. When 22,000 workers were thrown out of employment and the industry shifted itself from Kerala to Karnataka, the Kerala Government stepped in and reorganized the industry on cooperative lines and provided employment; not only were they provided with subsistence, but they were also given all the facilities which are required to be given to the workers under the Act, which you have forgotten to implement. Mr. A. K. Gopalan will agree that this is happening in Kerala. That is possible. If you do not think on those lines, then this will only remain in the holy book of legislations and will never be implemented.

Another point I want to make this You are going to collect by way of cess Rs. 180 lakhs, if I have understood it properly. I think, that is a very meagre amount. That is not going to bring about all these big things which Government is seeking to give on page 2 of the Bill--sanitary facilities, water facilities, education, this and that. I have a suggestion to make. I am not a lawyer to know the technical detail of it. In this beedi industry, there are two components: tobacco and Kandu leaves; tobacco is used to the tune of Rs. 60 crores per year and Kandu leaves are used to the tune of Rs. 80 crores per year. you bring some kind of a cess? not give me a technical answer saying that cess is not possible and all that.

By some way, can you bring some revenue? I am not an expert in this But I think something should be done so that some revenue will be there from this, so that you will have a reasonable amount for the welfare of the workers I hope Government will consider this

Beeds Workers

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SHRI VASANT SATHE (Akola) Contractors will be the losers if you put cess

SHRI C K CHANDRAPPAN Gov ernment is looking for socialism and should be happy about it

Before concluding I would like to 'ey one thing This is one industry whore the majority of the workers are women Very recently the Commission on status of Women brought out their report There they say that this i one sector where whomen are so brutaly exploited I do not know, what ile Government will do about it They have to bring a more compre hengive legislition, where they should visualise ti v restructuring of the industry and t should b' implemented simultaneously all over the country Only then such measures will be benefical to the workers and the country I hope this ba considered and you will not just reamendmens I support 1ect our the amendment of Shri A K Gopalan that cigar should be included in this This is very important and I do not know how you have forgotten them All the legislation in regard to workers has in the past included these workers also I hope that they would be included

बी राम हेडाऊ (रामटेक) उपाध्यक्ष महोदय बीडी वर्मकार मत्याण उपकर विधे-प्रकृका में समर्थन करने के लिए खडा ह।

यह नो उद्योग है, यह एक गृह उद्योग है जिसे हर चर में किया जाता है। महाराष्ट्र मे ग्रह उद्योग ग्रधिकतर भणारा बन्द्रप्र भीर नागपुर मे मासिकों द्वारा चलाया जाता है भीर

मालिक लोग इस धर्म से क्रेनेडफति वन हए है भीर उनके शोषण के तरीके भीर जरिये भीर दुनिया से दूसरे ही है। श्रमिकों को कुछ राष्ट्रत देने की दिल्ट से सरकार ने आज तक जितने भी कानून बनाए है उनका कोई असर म'लिको पर नही हुझा है झीर झाज भी ये मालिन बडे ग्रन्छ दग मे इस उद्योग मे काम करने वाले मजदूरों ना भोषण करते है। ऐसा मैने वही नही देख। हे वि पूरा नाम रूने के बाद उसका पूरा मुफ्राविजा मजदूरों की न दिया जाए लेक्न यह बीडी उद्योग ही एक ऐसा उद्योग है जिसमे मालिब वर्म कार मे पुरा काम तो करा लेते है लेकिन उसका पूरी मजदूरि नहीं देते हैं। वे मजदूर से एक हजार बीडी बनवा लेते है मगर उन एव हजार ीन्या मे छाट-छाट वर निकाल ने ने हे भीर यह कहते है कि ये पीने के उपयान की नहीं है और इनकी बनावर ठीक नहीं है। इस तरह में एक हजार बीडी मे से 300 400 150 और 500 बीडी घटिया कह कर जिकाल देते है भीर वाकी 500, 600 ग्रोर 700 बीडियो का भगतान करते है। मजदूरों का इतना बड़ा भारी शोषण माला से हा रहा है और यह सब लोगा की िगह में है। इसके बारे में बीडी यनियनों व नुमायदा की तरफ से बहुत चिल्लाहट हई लेकिन संस्कार पर इसका कोई असर नहीं हुआ है और सरकार ने ऐसा कोई वदम नही उठाया है जिससे इस प्रकार का भोषण बन्द हो।

बीडी वे उद्योग में काम करने वाले बहत से मजदूर टी० बी० में पीडित है भौर उनको खाने को नहीं मलता है। उनकी कई समस्याए हैं लेकिन उनको मुलझाने की बजाए उनका शोषण होता है। इस उद्योग में मजदूरों के बच्चे, बीबी भौर वे खुद 18, 18 भौर 20, 20 घटे काम करते है लेकिन फिर भी उन को पेट भर खाने को नहीं मिलता है भीर उनकी बहत बुरी दमा है।

## [बी राव हेवाक]

एक वात मैं यह कहना चाहता हूं कि माप ने जो बीड़ी, सिगार एक्ट बनाया था. उस पर भी पूरी तरह से श्रमल नहीं हुआ है भीर मजदूरों को पूरी मजदूरी नहीं दी जाती है। एक बात तो यह है कि दलाल बीच में उनको लुट लेते हैं। वे मालिक से पैमा तो पूरा ले लेते हैं लेकिन इन लोगों को पूरा भुगतान नहीं करते हैं। ये लोग वहत गरीब होते हैं भीर ज्यादातर शैडगुल्ड कास्टभीर **शैड्यूल्ड** ट्राइय्म के लोग इम श्रंधे में लगे हुए हैं जिनका पूरा परिवार काम करता है। वैसे यह एक ऐसा उद्योग है जिसमें महिलाएं बहुत अधिक हैं लेकिन फिर भी उनको हमेशा लुटा गया है। भंटारा जिले का मै एक उदाहरण दूंगा । वहां पर एक बीडी संगठन में काम करने वाले एक बड़े भारी नेता ने परीव पांच लाख रुपये का गबन किया है। पाच लाख रुपये मजदुरों में बटवारा करने के लिए दलाल ने मालिको से पैसे तो ले लिये लेकिन उस पैसे का बटवारा नहीं किया। दह ग्राज भी केम कोर्ट में चल रहा है। सरकार की चाहिये कि वह इसका पता करे। कौन वह आदमी है और किसका उसको मंरक्षण प्राप्त है। बडे लोगों के मंरक्षण में दे लोग ग्रपना घंधा चलाते है। जो थाली भीर लोटा लेकर चला था ग्रीर यह घंघा उसने शरू किया था वह ग्राज करोड-पति हो गया है। टैक्स भी वह पूरा नही देता। मजदूरों को मजदूरी भी पूरी नही देता । मजदूरों की भलाई के लिये इन लोगों ने कोई भी काम नहीं किए हैं।

वैलफेयर करने की दृष्टि में जिला ने रनर पर जो कमेटीज़ बनी है इनका मालिक लोगों पर कोई धमर नहीं होता है। ये बहुत ही मजबूत और जोरदार लोग है। बीड़ी मालिक को हैं—मैं मंडारे जिले की बात खास नौर पर कहता हू—ये कांग्रेमी लोग है, इन्होंने फई सालों से जनता का, जो लोग इस काम में लगे हुए हैं उनका शोपण किया है, अपने इन नृत्यों को खिपाए रत्यने के लिए ये कांग्रेस में रहते हैं, कांग्रेस में उच्च पदाधिकारी हैं, बड़े घोहदों पर हैं, कलैक्टर से लेकर संबी तक इनसे चबराते हैं। ये मजदूरों का गला चोंटते हैं बीर मजना पेट भरते हैं।

इस बिल का मैं स्वागत करता हं भीर मंत्री जी को इसको लाने के लिए धन्यवाद देता हु। मैं चाहता हूं कि बीड़ी मजदरों के नमाइन्देभी इसमें लिए जाए। साम ही जो उस क्षेत्र का प्रतिनिधि हैं उसकी भी लिया जाए । पालियामेंट के कुछ मैम्बरों को भी लिया जाए । मजदूरों की जो समस्यायें हैं उनका सही ममाधान होना चाहिये । शोषण जो बुरी तरह में जारी है यह बन्द होना चाहिये। इसको बन्द करने की दृष्टि से तुरन्त कुछ हलचल होनी चाहिये। तभी ध्रापका जो बीस सुजी कार्यक्रम है इसका कुछ ग्रंश सफल रहा है, ऐसा कहा जाएगा। ग्राज जो छोटे लोग हैं श्रीर जो बहुत ग्राणावान थे, वे निराण होते जा रहे हैं। कही यही स्थिति यहा भी इसकी न हो, यह धापको देखना चाहिये।

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I am extremely grateful to you and the hon. members who have participated in the debate extending their wholehearted support, of course, not without criticisms, and the suggestions. As far as the suggestions made are concerned, they would be treated with the highest respect and I undertake to see in what manner they can be implemented in the process of implementation of various provisions of the two Bills. At the outset I am free to state that this is a very modest measure. I have not come here with high objectives to be mentioned here. This is a very modest measure, though the hon, members have expressed very high expectations to come with regard to the various provisions of the Bill. I must submit, this is very modest to begin with.

With regard to levy, though the law says we can go up to Re. 1, we are beginning with 25 nP. Mr. Chandrappan says unless there is Socialism, it is not possible to deal with all these questions. I do not want to go into political questions of that measure because it is now accepted by all the leading economists of even the capitalist order that socialism is no more a question of ideology. It has become compulsory necessity. Therefore, I need not argue that question one way or the other. It has been accepted by everybody concerned that Socialism is a compulsory necessity. In the year 1954 this very August House passed a Resolution about the Socialist Pattern of Society. I need not go into that question.

Shri Gopalan has raised a question of interpretation whether there is adequate provision for enforcement i.e. how are you going to enforce the Cess Bill itself? I may draw your kind attention to Clause 3. The words used are—

"a duty of excise at such rate not exceeding one rupee per kilogram"

This cess is treated as excise duty-

Once it is done, "The duty of excise levied under sub-section (1) shall be in addition to any cess cr duty leviable on tobacco under any other law for the time being in force."

"The proceeds of the duty of excise levied under sub-section (1) of section 3 shall be credited to the Consolidated Fund of India."

This is treated as an excise duty.

All the other provisions relating to Excise will follow. Therefore, my submission is, all the rules shall be made applicable to that effect.

SHRI SOMNATH CHATTERJEE: (Burdwan); May I know the provision of which Excise Rule will apply?

SHRI RAGHUNATHA REDDY: All the rules with regard to collection of Excise duty would apply.

SHRI SOMNATH CHATTERJEE: Can you provide a penalty under this Head by taking recourse to un-named legislation?

SHRI RAGHUNATHA REDDY: This is the legal position about which we have been advised and if there is any amendment necessary to that effect we will come foward with that.

About advisory bodies and their functions I would say this. This is something which is consituted in almost all welfare legislations. The representatives of the employees must be brought into the picture. They must have a sense of participation in everything. The employers' representatives must be there. Government is there. It is a tripartite body and this is recommended by most of the Labour Conferences ILO bodies etc. This sort of Tripartite body has come into being in all these matters. So, there need not be any kind of adverse criticism on this account. Regarding the suggestions which have been made on the functioning of these bodies are well taken and the suggestions will be kept in mind.

Regarding the collection of statistics, I wish to say this. Although Mr. Chandrappan had not moved an amendment to this effect, he had made a mention about this. In this connection I would invite his attention to page 5 of the Beedi Workers' Welfare Fund Bill. There is Clause 11. It says:

"The Central Government may require a State Government or local authority or employer to furnish for the purposes of this Act such statistical and other information in such form and within such period as may be prescribed."

Therefore, the Government has taken the power to prescribe such thin-

implement this

[Shri Raghunatha Reddy]

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gs for collection of statistical information and the purpose of his amendment is well-met by this particular provision of Clause 11 itself

There is a difference but vech Cigar workers and Beedi withers This has to be kept in mind Cigar workers work in the factories which conies within the purview of the Lacturies Act All the provisions of the Factors es Act and in certain cases the provision of ESI Act would apply there Those benefits will accrue to the cigar workers In respect of beedl workers it is mostly a cottage industry Women work there There is no welfare organisation which is looking after their interests M: Vayalar Ravi and others bout this Mr A K (omentione palan mi e a mention regarding Beedi and Ci r Acts What I would impress him is this This distinction will have to be drawn in the objectives of these two Acts That Act is mainly concerned with conditions of whiking in the manner in which factoric will hare to function

#### 15 00 hrs

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Therefore the two aspect of the welfare activities will have to be dealt with as a matter of distinction than as a convention though you cannot avoid certain overlapping, in respect of the factories where the beeds work. ers work

Sir we are here mainly concerned with those unfortunate workers especially, the women who work in their huses It is our effort to sea in what manner the welfare benefits could be provided for them That is the reason why this kind of legislation had been thought of

Another point that has been raised is this that notwithstanding the fact that this Beedi Cigar Act had been passed in 1966 'you have not implemented the act, why don't vou implement it? This is a very valid question that has been raised. The hon Members know this, Shri Gopalan, especially, must be knowing that, with his understanding of this matter especially in Kerala State when this Act had been passed It had a very chequered history, this matter had been agitated before the Supreme Court And, m the year 1974 only the Supreme Court could decide this matter in layour of the vires of the enactment itself From that stage the appro-

legislation is the State Government

priate authority to

Fund Bill

With regard to the minimum wages tor the beeds workers, I do not wish to 53) that we want to fix the minimum. wases under the Minimum Act But, we want to fix up some wages t least which will have some uniformity from state to state We had at the meeting of the Labour Ministers, discussed this matter and we had arrived it a certain understanding that each State must prescribe certain wages for th b cdi wo co, which may vary tion one particular figure to an other Now when the notifications i ued certain difficulties arose manufacturers stated migrating from in State to another aying that wiges that hid been prescribed one particular State are higher than the wages that are avulable in another State Mr Chandrapp in said thing about the tendu leaves instance in one State where the tendu leave is available more where there is less transport expense there the wages are higher and so the industry is shifted to other States and therefore the States Labour Ministers were faced with the problem of unemployment in their State as a result of fixing of minimum wages or uniform wages For instance Shri Gopalan himself know-I am not trving to defend this but I am only trying to point out difficulties (Intornip ions)

SHRI A K GOPALAN Has the Government thought about it? Why then did they not bring in an amendment so that this difficulty could be overcome?

SHRI RAGHUNATHA REDDY ıt is not a question of bringing in an

Beedi Workers Welfage Cess Bill, Fund Bill

amendment, it is not that we do not have the power, I am only trying to bring out practical difficulties involved in the matter For instance, in Kera-la State itself, the government-run factories pay much higher wages than other factories run by the private companies Take for instance Kasargode. It is almost a border area going upto Karnataka What happened there is this When in Kasargode, the State Government insisted on the pilvate factories that they will have to pay mine wages than what have been paid by the govern rait run factories the owners of private factories started stopping the factories and started riigrating to Karnataka area where the wages are less In fact I know that the trade union leaders met me at that time and they were agreeable even if they reduced the wages that were pre scribea by the State Government in order to find uployment for the people who are inveled or who got themselves unemployed As a result of this there he many practical difficulties. It is not such a very easy matter that the could be settled by way legisl tion or an an endment of an enactment Therefore this will have to be settled by discussion between the trade union leaders government representative and also the employers concerned This is an effort in this direction in which we are moving. In fact Government agree that the problems could be solved I would like to assure you that we would like to do our best in order to see that these problems are solved This is the ackground in which this legislation will have to be viewed I do not want for a moment that the Members should have the impression that I am trying to replace all the beneficial measures that would be undertaken by the State Governments or any other organisation in order to promote the welfare of the beedi workers This is only modest measure in order to help these unfortunate persons who do not so far have any other way of getting these benefits because of their occupational hazards as well as the occupational character of the distribution of personnel in various places Thank you very much

Sir, I move that this Bill be taken into consideration

MR DEPUTY-SPEAKER I shall put these two motions one after the other. The question is

"That the Bill to provide for the I vy and collection, by way of cess a duty of excise on tobacco issued for the manufacture of beeds, be taken into consideration"

The Motion was adopted

MR DEPUTY-SPEAKER The question is

"That the Bill to provide for the financing of measures to promote the welfare of persons engaged in beedi establishments, be taken into consideration"

The Motion was adopted

MR DEPUTY SPEAKER Now we take up clause by clause consideration First the Beedi Workers Welfare Cess Bill To clause 2, there 13 no amendment The question is

"That clause 2 stand part of the Bill'

The Motion was adopted.

Clause 2 was added to the Bill.

Clause 3— (L-)y and collection of coss on Tobacco issued for manusacture of beedi)

MR DEPUTY-SPEAKER. Is Shu Gopalan moving his amendment?

SHRI A K GOPALAN. Yes I am moving this because it has already been explained here not only by me but by the other speakers also that there is a difficulty. If there is no register and a register is not kept, specially in those States where women

[Shri A. K. Gopalan]

Fund Bill

are working in houses, you do not know how many are working and where they are working. So I have said that the executive authority of every local authority shall prepare a register of beedi and cigar workersif 'cigar workers' and not there, will say beedi workers-residing within the jurisdiction of that local authority. The register shall contain such particulars as may be prescribed. The register shall be maintained by the executive authority in such manner as may be prescribed.

I am saying this because if this is not done, one does not know where they are working. The welfare fund is for the workers. How many workers are there, where are they working? This is not seen, this is not known. So for whom will you spend this fund?

MR DEPUTY-SPEAKER: are you talking about? On which amendment?

SHRI A. K. GOPALAN: 'After line 20 insert

MR. DEPUTY-SPEAKER: This is the first Bill. You want cigar to be included.

SHRI RAGHUNATHA REDDY: He is speaking about the second Bi.!

MR. DEPUTY-SPEAKER: We are taking the first Bill now. You put away the second Bill.

SHRI A. K. Gopalan: I was told there is some objection.

MR. DEPUTY-SPEAKER: This 15 the confusion when you take up two Bills at the same time. We are discussing clause by clause the first Bill, the Beedi Workers Welfare Cess Bill You gave notice of an amendment where the recommendation of the President was necessary. Now I have been informed that the recommendation of the President has been received and

that is why I called you to move it. If the recommendation of the President had not been there, I would not have called you. When I called you, you may be sure that the way is creared for you.

SHRI A. K. GOPALAN: 1 misunderstood it. I beg to move:

Page 1, line 17,-

after "beedi" insert\_

"or cigar, as the case may be"." (2)

I have already explained it. I do not want to make a speech now.

MR. DEPUTY-SPEAKER: I will put it to the House. The question is:

Page 1, line 17,-

after "beedi" insert -

"or cigar, as the case may be".' (2)

The motion was negatived.

MR. DEPUTY-SPEAKER. The question is:

"That clauses 3 and 4 stand part of the Bill"

The motion was adopted.

Clauses 3 and 4 were added to the Bill. Clause 4A (New)

SHRI M. C Daga: 1 move:

Page 2,-

after line 10 insert-

"4A. The amounts made available for welfare of workers in each State, shall be proportion to the amount of cess collected in that State".'

(4)

It is an innocuous amendment and I have moved that amondment. It says:

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after line 10 insert-

"4A. The amounts made available for welfare of workers in each State shall be in proportion to the amount of cess collected in that State."

The point is that it should be spent in that state itself.

SHRI RAGHUNATHA REDDY: It is not merely the amount of cass collected but also the number of workers who are in need. Therefore, we do not want to prescribe any conditions.

MR. DEPUTY-SPEAKER: So, you oppose this amendment. I shall put amendment No. 4 to the vote of the House.

Amendment No. 4 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clauses 5 to 7 stand part of the Bill,"

The motion was adopted.

Clauses 5 to 7 were added to the Bill.

Clause 1-(Short title, extent and commencement)

SHRI A K. GOPALAN: I beg to move:

Page 1, line 3,-

after "Beedi" insert ...

"and Cigar". (1)

MR DEPUTY-SPEAKER, I shall put amendment No. 1 to the vote of the House.

Amendment No. 1 was put and negatived.

(Interruptions)

MR. DEPUTY-SPEAKER: In these matters the man occupying the Chair has to go by commonsense.

SHRI SOMNATH CHATTERJEE: You are assuming that there is some sense on that side

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DEPUTY-SPEAKER There MR. are two things in this One is my ears that go by the level of decibels. The other is the grey matter up here. In this case I prefer to use my grey matter instead of my ears Now, the question is:

"That clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

### Enacting Formula

Amendment made

Page 1, line 1,for "Twenty-sixth Years" substitute-

"Twenty-seventh Year". (3)

(Shri Raghunatha Reddy)

MR. DEPUTY-SPEAKER: The question:

"That the †Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill

The Title was added to the Bill.

SHRI RAGHUNATHA REDDY: Sir. I beg to move:

"That the Bill, as conended, be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, he passed."

The motion was adopted

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MR, DEPUTY-SPEAKER: Now, we take up clause by clause consideration of the Beedi Workers Welfare Fund Bill. To clauses 2 and 3 there are no amendments. The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 4 (Application of Fund)

SHRI B V. NAIK (Kanoia) beg

Page 2,-

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after line 35, insert-

"(vi) the provision for group insurance on a collective basis of those persons engaged in beed; establishments where ten or more persons work under the same roof, place of business, workshop, or any other form of establishment defined under the definition section 2(b). (4)

Hon'ble Deputy Epsaker. Sir, the aniendment which I have suggested is the same as in the Bill under "Application of Fund", I need not reapt the same here There should be an additional provision in respect of collective insurance of the worker. Why I have made this suggestion is because this is a sort of a decentralised industry. In case you put the people to work under one roof, that is, before you bring in your social or welfare measures, if you are in a position to bring in the organisation of these workers, then there is a possibility that the problem which has been pointed out by Mr. Gopalan regarding preparing of a register and also all the other problems can be solved. You will know the dimension of the problem and you will be able to find a solution for it. In this behalf, a point was also made by Mr. Chandrappan, that is, regarding the co-operatives. There could be no better industry in this country than beedi manufacturing which is essentia.

lly a cottage industry. But the moralistic approach of our Khadi & Village Industries Commission is different The Khadi and Village Industries Board for the last 25 years are opposing manutacture of beedi on co-operative lines because smoking of beedi is bad. Well, it is all right, if concerns the matters of health and hygiene of a person But these people are being exploited on this ground and the middle-men, manufacturers and the owners of these establishments are squeezing these workers. Therefore, it is not going to cost so much It will be a pittance out of Rs. 1.82 crores which you are going to collect. Therefore, wherever more than 10 people come under one roof, you do have collective insurance scheme At the time the beed; worker dies or when he dies prematurely because of unhygienic conditions in which he works, his family would get a few thousand rupees. This is all what I wanted to speak. I think it can be accepted. But I am not pressing for it.

Beedi, Workers

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Fund Bill .

SHRI RAGHUNATEA REDDY: It is a good suggestion. But the position is that it does not fall within the purview of the provisions of this Bill.

MR DEPUTY-SPEAKER: I will now put the amendment of Mr. Nail to the House,

Amendment No. 4 was put and nagatived.

MR DEPUTY SPEAKER: The question is:

"That clause 4 stand part of the Bill"

The motion was adopted
Clause 4 was added to the Bill.
Clause 4A (New)

SHRI A. K. GOPALAN: I beg to move:

Page 3, ---

after line 20, insert-

"4A. The Executive Authority of every local authority shall prepare a register of Beedi and Cigar workers residing

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HON MEMBERS: Yes

Amendment No. 2 was, by leave, withdrawn\_

> DEPUTY-SPEAKER: MR The question is:

"That clauses 5 to 12 stand part of the Bill."

· motion was adopted

Clauses 5 to 12 were added to the Bill.

Clause 1-(Short title, extent and Commencement)

MR. DEPUTY-SPEAKER: Is Mr. Gopalan moving his amendment? No.

The question is:

"That clause 1 stand part of the Bill."

The motion was adopted. Clause 1 was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,-

for "Twenty-sixth Year" substrtute-"Twenty-seventh Year" (3)

(Shri Raghunatha Reddy)

The DEPUTY-SPEAKER: MR. question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill. The Title was added to the Bill.

SHRI RAGHUNATHA REDDY: I beg to move:

"That the Bill, as amended, be passed."

within the purisdiction of that local Authority,

- (a) The register shall contain such particulars as may be prescribed.
- (b) The register shall be maintained by the Executive Authority in such manner as may be prescribed."(2)

I am moving this because if this Bill is meant for the benefit of the workers, you must know how many workers are there and where they are. The bidi workers are organised as well as unorganised. There are workers working in their houses taking leave etc. Therefore, there must be a register. Otherwise this Bill will benefit only those workers who, as the minister said, agitate and the poor workers will not be benefited. This is an important amendment and I hope the minister will accept it.

SHRI RAGHUNATHA REDDY: The suggestion made by the hon. member is quite sound and I am not disputing its merit. I invite your attention to clause 11 which says:

"The Central Government may require a State Government or a local authority or an employer to furnish, for the purposes of this Act, such statistical and other information in such form and within such period as may be prescribed."

Under clause 12, the Central Government has been given the power make rules to carry out the provisions of the Act I can assure him that under these two provisions, I will incorporate the suggestion made by him in the form of a rule. No amendment is necessary.

SHRI A. K. GOPALAN: In view of the minister's assurance. I withdraw my amendment,

MR. DEPUTY-SPEAKER: Does he have the leave of the House to withdraw his amendment?

Beedi Workers Welfare Cess Bill, Fund Bill

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill, as amended, be passed."

Mr. Bhaura, in the third reading either you support it or oppose it. You cannot just make a general speech. That is the rule.

की भाग सिंह भौरा (भांटडा) डिग्टी स्पीकर साहब, यह जो वेलफेयर फड कीएट किया है यह प्रच्छी बात है। जो तजबीज माननीय गोपालन की झायी बी उसके बारे में मंत्री जी ने कहा है कि रूल में इसको डालेंगे। यह ग्रन्छी बात है जो मान ली है।

मैं समझता ह कि बेड़ी वर्कर्स के लिए जो फष्ट कीएट विया जा रहा है, वह भन्छी बात है लेकिन बीडी बनने से पहले भी कुछ लोग काम करते है और वे केट का जो पत्ता होता है उसको जगलों से लाते है. उसको भी आप इस बीडी वर्कर की कैटेगिरी में शामिल करेंगे या नही ? उडीसा में धाप जानते हैं कि इस्का एक बड़ा स्कैडल हम्रा था धीर उसमें उड़ीमा के कितने ही चीफ मिनिस्टर थे। जो लोग केंद्र का पत्ता लाते है. वे इस कैटेगिरी में स्नाएंगे या नहीं, इसके बारे में शुबहा है । उनको बीडो वर्कर में श्राप गिनगे या नहीं । काटेक्टर्स उनको इंगेज करते हैं भीर वे एग्रीकल्चरल लेवर है। यह एक बेमिक सवाल है कि ग्राप उन लोगों को बीडी वर्कर में इन्क्लुड करते हैं या नही करते हैं। इसके बारे में मंत्री जी बताएं। मेरा सुझा इ यह है कि उनको इसमें इंक्लड करना चाहिए।

SHRI RAGHUNATHA REDDY: I hope the mention of kendu leaves may generate some ideas.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be

passed,"

The motion was adopted.

15.27 hrs.

CONTEMPT OF COURTS (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): Sir, I beg to move:

"That the Bill to amend the Contempt of Courts Act, 1971, as passed by Rajya Sabha, be taken into consideration."

Hon, Members will recall that the Contempt of Courts Act, 1971 was passed with a view to define and limit the powers of certain courts in punishing contempts of courts and regulating their procedure in relation thereto. Section 14 of the Act lays down the procedure of dealing with such cases where contempt is in the face of the Supreme or a High Court. section (1) of Section 15 of the Act provides that in case of a criminal contempt (other than a contempt referred to in Section 14) the Supreme Court or the High Court may take action on its motion or on a motion made by (a) the Advocate General or (b) any other person with the consent in writing of the Advocate General. The section explains the meanings of the expression "Advocate General" to mean (a) in relation to the Supreme Court the Attorney General or the Solicitor General, (b) in relation to the High Court the Advocate General of the State or any of the States for which the High Cour has been established and (c) in relaion to the Court of a Judicial Commissioner such Law Officer as the Central Government may, by notification in the official gazette specify in this behalf.

Union Territory of Delhi is unique in that it has its own High Court. There is, however, no Advocate General it, relation to that High Court. In the